

Date: 14.02.2022
**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
CHENNAI**

Original Application No. 142 of 2020

Renny Jacob George : Petitioner

Vs.

Kerala State Pollution Control Board & others : Respondents

**OBJECTION FILED BY THE 8th RESPONDENT AGAINST THE
JOINT INSPECTION COMMITTEE REPORTS**

P.HARIDAS (K/142/1992)
BIJU HARIHARAN (K/ 1767/1995)
SHIJIMOL MATHEW (K/907/2005)
SHIJIN P.C. (K/397/2012) &
RISHIKESH HARIDAS (K/630/2018)

**M/s.CHERIAN & HARIDAS
ADVOCATES**

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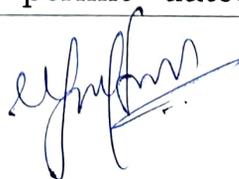
Respondents

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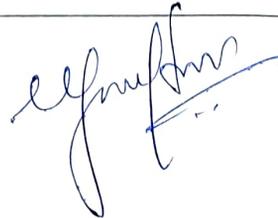
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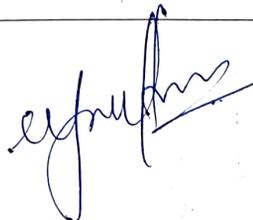
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Dated this the 14th day of February, 2022

R.Haridas

Counsel for the 8th Respondent

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**BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT
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**OBJECTION FILED BY THE 8th RESPONDENT AGAINST THE
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I, Naveen Mathew Philip, aged 39 years, Thekkenedumplackal House, Mallappally West P.O., Mallappally Taluk, Pathanamthitta District, Kerala, Pin:-689585, do hereby solemnly affirm and state as follows:

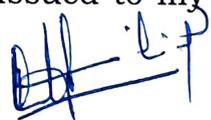
1. I am the 8th respondent in the above application filed by the applicant. I am well conversant with the facts of the case.
2. It is submitted that the final report of the joint committee as well as the initial inspection reports appended thereto are unsustainable in law and on facts.
3. The subject matter of the original application is beyond the scope of the jurisdiction of this Hon'ble Tribunal. The subject matter is not within the scope of Section 14 and schedule 1 of the National Green Tribunal Act. The



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reliefs sought for are exclusively to be dealt with only under mechanism provided under The Mines and Minerals (Development and Regulation) Act, 1957 and Kerala Minor Mineral Concession Rules, 2015. Hence, appointing the committee in such matter is also without jurisdiction. This Hon'ble Tribunal went wrong in assigning the adjudicatory function to the joint committee appointed by it.

4. The reports are the result of inspection said to have conducted just for 2 hours in a vast area nearly having 6.5 Hectares and an animated fictitious, imaginary volume was invented by taking depth just at 7 unascertained imaginary points. It is not acceptable in law or on facts.
5. The joint committee reports were made on an erroneous presumption that I commenced quarrying in 2005 and entire granite extracted by me since 2005. In fact the quarrying was commenced by my father in the year 1979. Major quarrying was conducted by my father prior to 2009. In 1979, quarrying was done on the basis of mining permit issued to my father. Thereafter, quarrying lease was granted to my father for a period of 12 years commencing from 2nd July 1981 till 1st July 1993. True copy of the quarrying lease No. 1796/1981 issued to my



late father, Late Sri. Philip Mathew, dated 02.07.1981 is produced herewith and marked as **Annexure R8(d)**. The copy of the permits from 1979 to 1981 is not available with me but it is with respondents 6 and 7. Thereafter, my father continued quarrying of properties outside the area of Annexure R8(d), also was conducted on the strength of short term permits. I am not having copies of the said permits but respondents 6 and 7 are having the same.

6. It is submitted that thereafter my father expanded the business and acquired more properties. After the expiry of Annexure R8(d) my father obtained another quarrying lease over an area of 3.9842 hectares of land comprised in survey Nos. 305/10, 305/12, 325/2, 326/2, 327/1, 328/6, 329/9 and 329/10 of Anicadu village, Mallappally Taluk, Pathanamthitta District for 12 years commencing from 20.10.1995 up to 19.10.2007. True copy of the quarrying lease No. 343/95-06/9106/M4/94 dated 20.10.1995 is produced herewith and marked as **Annexure R8(e)**.

7. In the meantime, the resurvey came into force. The tax receipt of the properties showing the survey numbers and



resurvey numbers dated 25.8.1994 is produced herewith and marked as **Annexure R8(f)**.

8. It is submitted that when the quarries were conducted by my father, periodical inspections were conducted by respondents 6 and 7. Whenever there was excess mining the same were compounded on payment of compounding fee and surface rent. In order to show that the audit was periodically done. I am producing true copy of the audit report dated 02.04.2001 herewith and marked as **Annexure R8(g)**. True copy of the challan for remittance of the compounding fee dated 05.07.2001 is produced herewith and marked as **Annexure R8(g)(a)**. Only to reduce the volume of this objection I am not producing the audit reports available with me. If this hon'ble tribunal may direct I shall produce the same. Respondents 6 and 7 are having the copy of entire audit reports.
9. In addition to the quarrying lease, short term permits were granted to Late Sri. Philip Mathew for conducting quarrying in different areas which presently form part of the quarry which are the subject matter of the application before this Hon'ble Tribunal. It also included areas which were outside the area covered by Annexure A1 and A2.



True copy of the letter requiring details regarding the production dated 12.10.1989 is produced herewith and marked as **Annexure R8(h)**. True copy of the permit dated 25.10.1991 is produced herewith and marked as **Annexure R8(h)(a)**. True copy of the permit dated 9.10.1992 is produced herewith and marked as **Annexure R8(h)(b)**. True copy of the permit dated 9.10.1993 is produced herewith and marked as **Annexure R8(h)(c)**. True copy of the permit dated 24.11.1993 is produced herewith and marked as **Annexure R8(h)(d)**. True copy of the permit dated 16.2.1994 is produced herewith and marked as **Annexure R8(h)(e)**. True copy of the permit dated 18.4.1994 is produced herewith and marked as **Annexure R8(h)(f)**. True copy of the permit dated 23.6.1994 is produced herewith and marked as **Annexure R8(h)(g)**. True copy of the permit dated 22.9.1994 is produced herewith and marked as **Annexure R8(h)(h)**. True copy of the forwarding letter dated 24.12.1997 along with its true English translation is produced herewith and marked as **Annexure R8(h)(i)**.

10. It is submitted that letter forwarding the permit dated 25.3.1996 along with its true English translation is produced herewith and marked as **Annexure R8(h)(j)**.

Letter forwarding the permit dated 5.6.1996 along with its true English translation is produced herewith and marked as **Annexure R8(h)(k)**. Letter forwarding the permit dated 30.9.1996 along with its true English translation is produced herewith and marked as **Annexure R8(h)(l)**. Letter cancelling earlier permits and issuing fresh permit dated 4.12.1996 along with its true English translation is produced herewith and marked as **Annexure R8(h)(m)**. Letter cancelling earlier permit issuing fresh permit dated 16.6.1997 along with its true English translation is produced herewith and marked as **Annexure R8(h)(n)**. Letter forwarding the permit dated 16.4.1997 along with its true English translation is produced herewith and marked as **Annexure R8(h)(o)**.

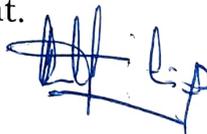
11. It is submitted that inspections said to have conducted was without proper notice to this respondent. No proper notice was issued to me, either in person or through registered post. Annexures 1 to 8 appended to the report was never served upon to me. The respondents 6 and 7 have not ensured such service.
12. Though the joint committee was aware that the quarry was being operated from 2006 -07 till 2015-16 based on a Registered Metal Crusher Unit registration, it was not appreciated that under rule **48P of Minor Mineral**



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Concession Rules, 1967, only a consolidated royalty has to be paid and no upper limit for the quantity. Hence, quantifying the extraction of granite building stones done in the quarry, depicting the same as excess extraction is without any jurisdiction and justification. Though the RMCU registrations and evidence for payment of consolidated royalty was available with the respondents 6 and 7, who were part of the said committee, the same were willfully omitted and a liability was fastened on me erroneously and illegally.

13. There is nothing on records to show that I had extracted ordinary earth and transported the same outside the quarry illegally for without necessary permits is incorrect. In the year 2012, I permitted removal of earth by a PWD contractor for developing a PWD Road. True copy of the letter of the Superintending Engineer dated 25.4.2011 is produced herewith and marked as **Annexure R8(i)**. True copy of NOC of the RDO dated 20.12.2012 is produced herewith and marked as **Annexure R8(j)**. True copy of translation of Annexure R8(j) is produced herewith and marked as **Annexure R8(j)(a)**. The permits including that issued pursuant to the NOC was with the Contractor. However the same is available with the 7th respondent.



14. It is submitted that the applicant herein filed WP(C) 34335/2016 alleging that the overburden removed and heaped in the site may collapse and will cause damage to him. Pursuant to orders of Hon'ble High Court of Kerala dated 7.12.2016, the Pollution Control Board and Geologist required me to remove certain quantity of earth so heaped and to secure the remaining with Geo Textiles. I have complied with the same. True copy of letter issued by the Geologist Pathanamthitta dated 26.12.2016 is produced herewith and marked as **Annexure R8(k)**. True translation of Annexure R8(k) has been appended as **Annexure R8(k)(a)**. The photograph showing my compliance is produced herewith and marked as **Annexure R8(l)**. The inspections said to have conducted by the Director of Mining and Geology along with the committee members are incorrect and without any basis. The photographs also is having no relevance and there is nothing to show that the said photographs are that of my quarry.
15. The estimation of the excavated granite stone said to be conducted also is without following any scientific method. The total station survey said to be done by the revenue authorities also was without any notice to me or done in my presence or my representatives.



16. Furthermore, the inspection committee has erroneously included 2 other mining area in Sy Nos. 325/2 and 328/5-1 wherein I am conducting quarrying under valid permits. My father also conducted mining since 1979 in different areas outside the limits of Annexure A1 and A2. True copy of the permit in Sy No. 325/2 dated 05.08.2013 is produced herewith and marked as **Annexure R8(m)**. True copy of the permit in Sy No. 328/5-1 dated 05.08.2013 is produced herewith and marked as **Annexure R8(n)**. Hence, assessing and penalizing me for the excavations of the area outside Annexure A1 and A2 is factually and legally incorrect.

17. The preliminary inspection report appended as Annexure 9 also is unsustainable.

18. The finding of the joint committee that on preliminary examination itself it was obvious that quarry was subjected to over extraction from inside the lease area and illegal extraction of granite outside the lease area is incorrect. The joint committee and the officers accompanied them failed to appreciate that my father has started quarrying in the site since 1979. I started quarrying only in the year 2009. However, the attempt of the applicant is to depict the quarrying since 1979 as



illegal mining done by me. The interim orders of this hon'ble tribunal, findings therein and constitution of a committee to assess the quantum of damages alleged to have been caused, is without jurisdiction and having the effect of alleging that I have commenced mining since 1979 and liable for alleged damages. It is obvious that there was quarrying since 1979 and substantial excavations were done before I got ownership of the quarry in 2009. Hence, assessing the entire excavation in the site since 1979 as done by me is incorrect. At that time, I was not even born. I assumed management of the quarrying site only in the year 2009. Only thereafter, I conducted quarrying in the subject matter site. It is submitted that I am a holder of Registered Metal Crusher Unit (RMCU) as contemplated under rule 48P of Minor Mineral Concession Rules, 1967. True copy of the RMCU registrations for the relevant periods are being produced herewith and may be treated as part of the counter affidavit. True copy of the RMCU registration for the financial year 2002- 03 dated 28.6.2002 is produced herewith and marked as **Annexure R8(o)**. True copy of the RMCU registration for the financial year 2003- 04 dated 1.4.2003 is produced herewith and marked as **Annexure R8(o)(a)**. True copy of the RMCU registration



1)

for the financial year 2004 - 05 dated 27.3.2004 is produced herewith and marked as **Annexure R8(o)(b)**. True copy of the RMCU registration for the financial year 2005 - 06 dated 21.3.2005 is produced herewith and marked as **Annexure R8(o)(c)**. True copy of the RMCU registration for the financial year 2006- 07 dated 20.3.2006 is produced herewith and marked as **Annexure R8(o)(d)**. True copy of the RMCU registration for 1st half of financial year 2007- 08 dated 29.3.2007 is produced herewith and marked as **Annexure R8(o)(e)**. True copy of the RMCU registration for the 2nd half of financial year 2007- 08 dated 25.9.2007 is produced herewith and marked as **Annexure R8(o)(f)**. True copy of the RMCU registration for 1st half of financial year 2008- 09 dated 4.4.2008 is produced herewith and marked as **Annexure R8(o)(g)**. True copy of the RMCU registration for the 2nd half of financial year 2008- 09 dated 26.9.2008 is produced herewith and marked as **Annexure R8(o)(h)**. True copy of the RMCU registration for the 1st half of financial year 2009- 10 dated 23.3.2009 is produced herewith and marked as **Annexure R8(o)(i)**. The covering letter of the registration for the year 2010 - 11 dated 29.3.2010 is produced herewith and marked as **Annexure R8(o)(j)**. The certificate of registration is



missing. True copy of the RMCU registration for the financial year 2011- 12 dated 23.3.2011 is produced herewith and marked as **Annexure R8(o)(k)**. True copy of the RMCU registration for the financial year 2012- 13 dated 9.3.2012 is produced herewith and marked as **Annexure R8(o)(l)**. True copy of the RMCU registration for the financial year 2013- 14 dated 27.3.2013 is produced herewith and marked as **Annexure R8(o)(m)**. True copy of the RMCU registration for the financial year 2014- 15 dated 31.3.2014 is produced herewith and marked as **Annexure R8(o)(n)**. True copy of the RMCU registration for the financial year 2015- 16 dated 30.3.2015 is produced herewith and marked as **Annexure R8(o)(o)**. The rest of the certificates of registration were missing from the files of me but the 6th and 7th respondents who are members of the committee are having the copies with them. Hence, the lame excuse in the report that I have not produced the same is unsustainable. Moreover, I was not required to produce the same. I was paying consolidated royalty for the same. There is no upper limit for the quantity that can be extracted. Hence, depicting the quarrying done by me as over extraction and assessment of such extraction is absolutely illegal and without any jurisdiction.



Thereafter, the 7th respondent informed me that RMCU cannot be renewed and quarrying cannot be conducted without obtaining environmental clearance. True copy of letter of the 7th respondent dated 29.06.2015 is produced herewith and marked as **Annexure R8(p)**. Thereafter petitioner has not conducted any quarrying in the said property.

19. The aforementioned and following objections may be treated also as objection against the preliminary inspection report.

20. The analysis of well water shown in the interim report was unsustainable and that there is no quality change in the well water except beyond the turbidity limits. The cause of turbidity is evident from presence of coliform and faecal coliform in the water. It is also palpable that the turbidity increase progressively with the distance from the quarry. This definitely would indicate that the turbidity is not due to quarry but due to sewage contamination as reported.

21. The adverse findings regarding environmental damage are incorrect. The allegations with respect to other extraction is incorrect and without any data. The allegations that run off from my premises and discharge of waste in *Mannathuthodu* are incorrect. This allegation



was considered by Hon'ble High Court of Kerala in WP(C) 34335/2016 and found in favour of me that there is no pollution. The assessment of environmental damage is beyond the scope of power of joint committee. The assessment of damage is without any support of data and done in a totally unscientific and unsustainable manner. I have conducted mining within the permissible area after obtaining lease from the competent authority and all other required permission. Hence, treating the area of mine of loss of land area is unsustainable. The fiction of land loss due to mining cannot be brought in and such damage cannot be fastened. The assessment of loss of agriculture and opportunity also is unsustainable. When mining was done with required permission no one could say that there is loss of agriculture and opportunity for other usages, due to mining. Hence, the damage of agriculture for 8 years also is unsustainable and illegal fiction. The damage regarding loss of water resources also is incorrect. No damage to water bodies was caused by mining activities by me. I have not used more water than consumed by other similarly situated person. I have not caused any damage to water resources. Hence, the damage assessment for water is incorrect and I am not liable to pay any damages for the same.



22. The quantification of loss of land was done in preliminary report as well as final report are in an unscientific manner, illegal and incorrect. When the quarrying was conducted pursuant to valid lease, no loss of land can be attributed for the said area. No damages can be assessed for the loss of land. Furthermore, the land is vested with me. Minerals alone are vested with the government, for which I have paid royalty and compounding fee. Hence, no cost of land lost due to mining activities can be assessed against me and I cannot be penalized for the same. Hence, the computation made in stage 1A of Annexure 9 preliminary report and consequential assessments in final report are incorrect.
23. The land plot damage assessed in stage 1B of Annexure 9 preliminary report and consequential assessment in final report are illegal and incorrect. When mining was permitted by a valid lease no land plot damage can be assessed projecting that rubber cultivation is possible if no mining is done. That again is unsustainable because right of property / land is vested with me only the right of mineral alone is vested with the government.

ADP

24. The damage of water funds assessed under the head of stage 1C of Annexure 9 preliminary report and consequential assessment in final report are illegal and incorrect. There is nothing to substantiate that I have consumed any water or depleted any water resource or caused damage to water funds as alleged in the said report. It is unheard of assessing damage for loss of water funds when mining was done under a valid lease. The water is not a mineral vested with the government. If at all any water is used by me consequent to mining in my property I cannot be assessed for damages and there are no precedents or statute permitting such assessment or penalization.
25. The damage due to unsustainable extraction of minerals under head 1D of the preliminary report and consequential assessment in the final report are illegal, incorrect and without any basis. The restoration or reclamation of the mining pits is required only at the time of closure of the mine. As of now, there is no proposal to close the mine and I have already taken steps to acquire sufficient area and to obtain environmental clearance. The joint committee is not vested with any authority to anticipate reclamation and to quantify the earth that may require for such reclamation. In the event of any such reclamation upon closure the mine I shall comply with the conditions stipulated by the statute. It is absolutely



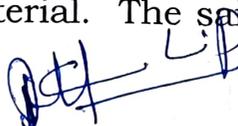
illegal for the respondents to joint committee to impose liability to pay such damages upon me.

26. The formula adopted by the joint committee for assessing damage illogical, unscientific, incorrect and unsustainable. The quantification done by the joint committee by imagining the reclamation of the pit and cultivating a rubber estate in it and to recover the cost of such reclamation, cultivation and price of granite quarried during a span of 40 years is absolutely illegal, unsustainable, unreasonable.
27. The assessment of damage made in the interim report and final report are also incorrect and illegal. The market price of the mineral quarried during a span of 40 years that too with valid permit and leases cannot be assessed on the basis of its present price.
28. The quantification in the final report regarding the mineral extracted is incorrect, unsustainable and illegal. The quantity was assessed not on the basis of correct measurements but based on erroneous measurements taken behind the back of me not in my presence and without proper notice to me. The report of the committee the measurement was done on the basis of total station survey itself would show that the quantification is incorrect. Annexure 5 would show that the measurement was taken in a very casual and callous manner. The



depth of the pits at different points ranging from 4.4 meters to 15.90 meters and average depth was taken as 12.92 meters. The volume of the mineral was taken for the entire area of more than 5.1962 hectares treating the depth as 12.92 meters. Likewise, depth of the area having 1.0160 hectares was taken as 19.9 meters and quantification was done. Even the location of the points from which the depth was taken was not at all measured. There was no logic or reality in finding the height of the mineral over the ground level. Annexure 5 Mahazar it would show that the inspection started at 12.15 p.m. and completed at 2.15 p.m. that itself would show that an amplified quantification was made on the basis of a ballooned guess work with a view to vindicate me evidently under the influence of the applicant. It is very clear that the applicant being a quarry operator has influenced the 7th respondent.

29. Another glaring error in quantification was that the total quantity permitted to be extracted was assessed only on the basis of transit passes for granite building stone (GBS) issued from 2004 - 2005 to 2015-2016. The joint committee conveniently omitted that the unit is a Registered Metal Crusher Unit (RMCU) and the granite stone is the raw material. The said aspect was not at all



considered. Furthermore, the joint inspection committee willfully suppressed that the quarrying was started as early from 1979 and the mineral extracted from 1979 to 2004 might be more than what extracted during 2004 - 2005 to 2015 -2016. In the report the joint inspection committee vindictively burdened me with the stone quarried during 1979 to 2004.

30. The committee has illegally treated the area covered under Annexure R8(i) and R8(j) permits as well as internal roads in the quarry as area quarried by me illegally without permission outside the lease area. The joint committee illegally quantified the stone quarried from that area by a guess work and reported that I have to pay damages for the same. It is absolutely illegal and incorrect.

31. The quantification of earth stated to be alleged have removed from the site by me is also incorrect. I have removed only the quantity permitted and directed to be removed by the 7th respondent in compliance with the directions of Hon'ble High Court of Kerala in WP(C) 34335/2016.

32. The application is beyond the scope of the jurisdiction of this Hon'ble Tribunal, since the subject matter is not a civil case where a substantial question relating to



environment (including enforcement of any legal right relating to environment), is involved and such question arises out of the implementation of the enactments specified in Schedule 1 of National Green Tribunal Act, 2010 as contemplated in section 14 of the said Act. The subject matter and reliefs claimed for are issues squarely covered by Mines (Development and Regulation) Act, 1957 (hereinafter referred to as MMDR Act) and Kerala Minor Mineral Concession Rules, 2015, which are not included in the schedule 1 of National Green Tribunal Act. There are appropriate mechanism under the said act and rules to redress all grievances of the applicant, if any, which he is trying to redress invoking forum of this Hon'ble Tribunal. Hence, the appointment of joint inspection committee is without jurisdiction.

33. If at all there is excessive mining there is penal provision under 108 of the Kerala Minor Mineral Concession Rules, 2015 and there is also provision for compounding of offences punishable under the said rules under Rule 111. There is no scope for this Hon'ble Tribunal to invoke its jurisdiction. The recovery of such amount by the competent authority also is subject to the Limitation Act, 1963 and no amount prior to preceding 3 years can be recovered.



34. The compensation or restitution under section 15 of the National Green Tribunal Act cannot be invoked by the applicant since he is not a victim as contemplated under section 15 of National Green Tribunal Act.
35. The applicant has not submitted the application within 5 years as contemplated under 15(3) of the National Green Tribunal Act. The claim of the applicant is for damages and restitution for the mining since 2005. Hence, the constitution of the joint committee and its report are without jurisdiction and void *ab-initio*.

Under the circumstances, this Honourable tribunal may be pleased to reject the reports of the joint committee and may dismiss original application with the cost to me.

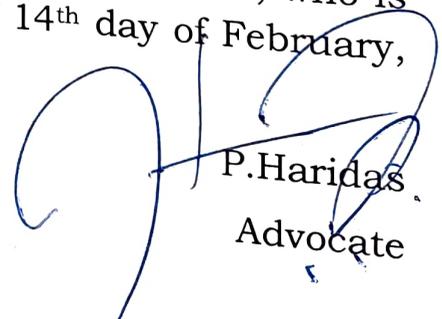
All the facts stated above are true and correct to the best of my knowledge, information and belief.

Dated this the 14th day of February, 2022



DEPONENT

Solemnly affirmed and signed before me by the deponent, who is personally known to me on this the day of 14th day of February, 2022 in my office at Ernakulam.



P. Haridas
Advocate



Rs. 1796/4881 Duplicate No. 11

FORM II
(See Rule 32)

GRANTING LEASE

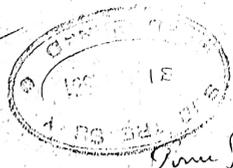
This indenture made this Second day of July 1981 between the Governor of Kerala (hereinafter referred to as the "State Government" which expression shall, where the context so admits be deemed to include his successors and assigns) of one part and Sri Philip Mathew, resident of Thodendamplokkal, Pallappally Post P.O. Pallappally Village aged 29 ^{business} son of Sree Nathai Pinaravela Thakkal of the Alappoy District (hereinafter called "the lessee" which expression shall, where the context so admits, include his heirs, executors, administrators, representatives and permitted assigns) of the other part.

Witnesseth that in consideration of the rents and royalties and lessee's covenants, hereinafter reserved and contained the State Government doth hereby demise unto the lessee the land measuring 0-1 hectares described in the schedule hereunder and delineated on the plan hereto annexed and therein coloured red.

(hereinafter called the "said land") to hold the same for a period of twelve years commencing from the 2nd July 1981 and ending on the 1st July 1991

for the purposes of extracting minor mineral and subject to the terms and conditions contained in the Kerala Mineral Concession Rules, 1967 (hereafter referred

[Signature]
Director of Mining & Geology
Trivandrum



[Signature]
Philip Mathew
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R8(d)(a)

to the rules') and to the terms and conditions hereinafter appearing

1. The lessee shall have the right in and upon the said lands to extract granite stones (hereafter called the said mineral) and to do all acts necessary for the extraction of the said mineral including the erection on the said land buildings and plant required for the purposes and also to take, load and carry away over the said lands and to dispose of the said minerals extracted as aforesaid.

2. The lessee shall during the subsistence of this lease have the liberty to work the said mineral and remove the same from the quarry hold on permits issued by the Competent authority or any other officer authorised by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in schedule 1 to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.

3. The lessee shall pay to the State Government a yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface thereof shall be occupied or used by the lessee for any of the purposes of this lease and so in proportion for any area less than an hectare. The said surface rent shall be paid by yearly payments, the first of such payments to be made on or before the last day of the first

...3.

Director of Mining & Geology
Trivandrum

Philip Mathew

Philip Mathew

True Photostat *Philip Mathew*

R&D(3)

year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence.

4. The lessee shall at all times during the currency of this lease keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said minerals sold or exported together with the names of the purchasers or consignees. The lessee shall also maintain a register of employees showing therein separately men, women and children employed daily and shall at all reasonable times allow the competent authority appointed under the Rules (hereafter referred to as "Competent authority") or the officer authorised by him to examine the said books of account and the register of employees and to take copies and extracts therefrom. The Lessee shall submit reports in Form F and G on the specified dates.

5. All sums found due under or by virtue of this deed from the lessee may be recovered from him jointly and severally from them and his properties movable and immovable under the provisions of the Revenue Recovery Act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.

[Signature]
Director of Mining & Geology
Trivandrum

[Signature]

Philip Mathew

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R&(d)(4)

6. The lessee shall at the lessee's own expense erect and at all times maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan hereto annexed.

7. No quarrying operations or workings shall be carried on or permitted to be carried on by the lessee in or under the said lands at any point within a distance of 15 metres from any railway line except with the previous permission in writing of the Railway Administration concerned; and from any bridge on the national highway or 50 metres from any reservoir, canal or other public works such as public roads and buildings or inhabited site, burial ground, etc; shown on the plan hereto annexed except with the previous permission in writing of the State Government/ competent authority or otherwise than in accordance with such instructions, restrictions and condition either general or special which may be attached to such permission. The said distance of 50 metres shall be measured in the case of a railway reservoir or canal horizontally from the outer edge of the bank or outer edge of the cutting as the case may be and in the case of a building horizontally from the plinth thereof. In the case of village roads no workings shall be carried on within a distance of 10 metres of the outer edge of the cutting except with the previous permission in writing of the competent authority.

For the purposes of this clause the expression 'railway' and railway administration' shall have the same meaning as defined in sub-sections (4) and (5) of section 3 of Indian Railway Act, 1900 (IX of 1900)

[Signature]
Director of Mining & Geology
Trivandrum

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Philip Malheur
P. Malheur
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8. The sides of open working shall be sloped, stepped or secured by the lessee in such a manner as to prevent danger from falls of material. When an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open working trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made secure in order to prevent danger to persons employed in the quarry.

9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger or saving life shall be prevented by securely closing the full width of all entrances to the place.

10. The lessee shall at all reasonable times allow any officer authorized by the Central Government or by the State Government in that behalf to inspect the said land and the buildings and plants ^{erected} thereon and the lessee shall assist such persons in conducting the inspection and afford them all information they may reasonably require, and shall conform to and observe all orders which the Central and State Governments as the result of such inspection or otherwise may from time to time pass.

11. The lessee shall not assign or underlet the said lands or any part thereof or the rights or privileges therein hereby granted or any of them without the previous permission in writing of the competent authority.

12. The lease may be surrendered by the lessee at any time after 3 months notice in writing to the competent authority.

Provided that the lessee has paid all sums due on account of the lease. Provided further that if the lessee elects to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the term of the lease dead.

13. On the expiration of the term of this lease or on its earlier determination under clause 12 the lessee shall pay to the State Government for all land which has been rendered useless for agriculture through the exercise of the powers demised by this lease such sum as the District

[Signature]
Director of Mining & Geology

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Philippines

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Collector may fix as equivalent to the capitalised value or the land revenue of such land rendered useless. The lease shall continue if the sums are not cleared before the date of determination of notice.

14. If the lessee shall be desirous of taking a further lease of the said lands for a further term of twelve years he shall give three month's previous notice in writing of such desire to the Competent authority and if the lessee observed all the conditions of this lease, Competent authority may agree to renew the lease for such further term and on such terms and conditions as the competent authority may determine which shall be in accordance with the provisions of these rules.

15. If the lessee at any time during the said term use the said lands or any part thereof in any manner other than as authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause or Competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the competent authority to cancel this lease and take possession of the said lands or in the alternative to receive from the lessee such penalty for the breach not exceeding five times the amount of the said yearly dead rent as the Competent authority may fix.

16. If at the expiration of three calendar months after the expiry of the lease or its sooner determination, there shall remain in or upon/ the said lands, any engines, machinery, plant, buildings, structures and other works, erections and conveniences the said minerals or other property which the lessee is entitled to remove from the said lands the same shall; if not removed by the lessee within one calendar month after notice in writing requiring their removal be given to the lessee/by the Competent authority be deemed to become the property of the State Government in such manner as they may deem fit without ~~the~~ liability to pay any COMPENSATION OR TO account to the lessee in respect thereof.

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...7.
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17. This lease is subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the lessee's employees or of the public, where under the Indian Mines Act or otherwise.

18. The lessee shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.

19. The lessee shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.

20. The lessee shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.

21. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1957, but left out in this lease which may be found applicable to the lessee shall be treated as binding on the lessee.

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Director of Mining & Geology
Tiruvandur

..8.

Philip Mathew
Philip Mathew
Philip Mathew

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In this case the royalty for 12,000 B.T. per year for 12 is Rs. 12,000 surface rent for 98.5 cents (0.4 Hectares) is Rs. 20-04/- security deposit Rs. 100/- . Two more copies are registering with the original.

THE SCHEDULE ABOVE REFERRED TO DESCRIBED AS UNDER

District	Village, Panchayat and Taluk	Survey No. of the area	Bounded by Survey Numbers
Malappally	Alleppey Anicadu Mallappally Thiruvella	559/1-3	On the North by: 564/1 On the East by: 562/1 On the South by: 560/3 On the West by: 559/3

Kaviyoor Devaswom
Vaka Pethan



In witness whereof the parties here-to have set their hands hereunto on the day and year first above written.

Signed by K. M. Sivadas
for and on behalf of the Governor of Kerala
Director of Mining & Geology
Trivandrum

In the presence of :
(1) K. K. Kishanmangaly
Deputy Director
Dept of Mining & Geology
Trivandrum

(2) P. K. Rahidhanwath
Junior Auditor,
Dept: of Mining & Geology,
T. V. M.

Signed by PHILIP MATHEW
for and on behalf of the lessee / lessees

In the presence of :
(1) George Joseph
Esuranda House
Mallappally West

(2) T. M. VARGHESE
Poyyampallichal
Chalatompu

Director of Mining & Geology
Trivandrum

[Signature]

[Signature]
Philip Mathew
22.11.1954

[Signature]

Notes of correction:-

- ① Page one, sixth line after 'aged 27' the word "business" is interlined.
- ② Page two, fifth line after 'carry' the word "away" is added.
- ③ Page five, fifteenth line after 'plants' the word "enclid" is interlined.
- ④ Page six, fourth line after 'cause of' the words "which the" is interlined.
- ⑤ Page eight, first line after 'for 12' the word "years" is interlined.

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K. M. Sivadas
Director of
Mining & Geology.

Philip Mathew

Philip Mathew

True Photostat Philip Mathew

This is the true copy of the document
marked as **EXHIBIT P** referred
ANNEXURE R8(d)
in the above case

ADVOCATE

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PROCEEDINGS OF THE DIRECTOR OF MINING AND GEOLOGY

Sub:- Mines and Minerals - Minor Minerals -
Building stones (granite) - quarrying lease
to Shri Philip Mathew, Thekkenedumplackal,
Mallappally West - sanction - orders issued.

- Ref:- 1. Application dt. 22-9-94 from Shri Philip
Mathew.
2. Letter No.ROA/2401/MM/94 dt. 26-10-94
from the Geologist, Regional office,
Alappuzha.
3. Kerala Minor Mineral Concession Rules, 1967.

No. 343/95-96/9106/M4/94

Dated, Thiruvananthapuram, 20-10-1995

ORDER

A quarrying lease is granted to Shri Philip Mathew, Thekkenedumplackal, Mallappally West P.O., Thiruvalla to quarry building stones (granite) over an area of 3.9842 hectares of land comprised in survey nos. 305/10, 305/12, 325/2, 326/2, 327/1, 328/6, 329/9 and 329/10 of Anicad Village, Mallappally Taluk, Pathanamthitta District for 12 (twelve) years from the date of execution of the quarrying lease deed under the Kerala Minor Mineral Concession Rules, 1967 and as per the survey map issued by the Tahsildar, Mallappally and submitted by the applicant subject to the under mentioned conditions.

1. Royalty is payable to Government as per Rule 29(1)(c) of the Kerala Minor Mineral Concession Rules, 1967 in respect of the minor mineral quarried and moved out of the quarry subject to revision from time to time on the basis of amendments to the schedule I of the said Rules.
2. Dead rent is realisable under 29(1) (d) of the said rules subject to revision from time to time on the basis of amendments to the schedule II of the said rules.
3. Surface rent realisable under 29(1)(e) of the said rules will be equal to the land revenue assessed by the Revenue Department subject to revision from time to time on the basis of the land revenue.
4. The lessee shall execute a quarrying lease deed within a period of three months from the date of this order in form 'H' as per Rule 32 of the Kerala Minor Mineral Concession Rules, 1967.

(.....2)

5. The lessee shall also deposit an amount of Rs.1000/- (Rupees one thousand only as security deposit for the observance of the terms and conditions of the lease before the deed is executed as per rule 31 of the said rules. The lessee shall commence quarrying operation only after the deed is executed.
6. The quarrying area shall be demarcated and boundary stones fixed at the lessee's expenses before execution of the quarrying lease deed.
7. The lessee shall not win and dispose any type of dimension and decorative stones from the area over which the quarrying lease has been sanctioned on the strength of this order.

The terms and conditions stated in this order are subject to such further modifications as may be made by the State Government from time to time.

sd/-
(P.C.GEORGE)
DIRECTOR OF MINING AND GEOLOGY

To

✓ Shri Philip Mathew,
Thekkenedumplackal,
Mallappally West P.O.,
Thiruvalla, Pathanamthitta District.

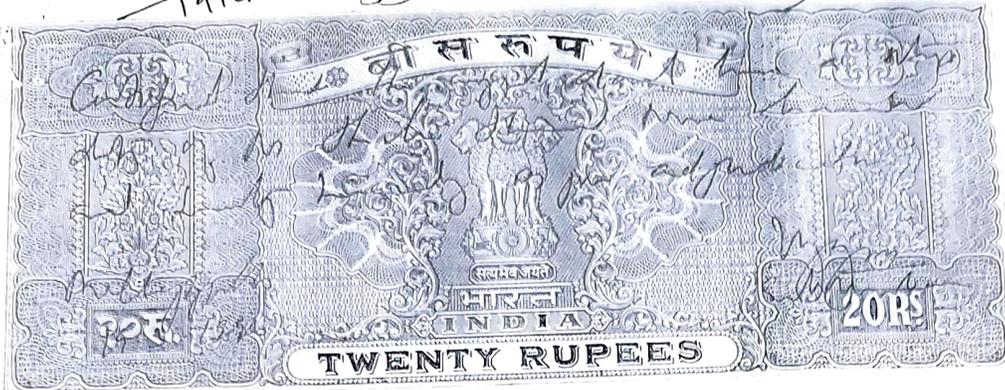
Copy to:- 1. The Geologist, Regional office, Alappuzha
2. " Tahsildar, *Mallappally*
3. Stock file (2)

(By Order)

[Signature]
22-10-55
Senior Superintendent

[Signature]
R.25.10.

[Large Signature]



FORM -H

Quarrying Lease

This indenture made this 4th day of December 1995 between the Governor of Kerala (hereinafter referred to as the "State Government " which expression shall, where the context so admits be deemed to include his successors and assigns) of the one part and Shri. Philip Mathew aged 43 years ^{business} son of Issac Mathew resident of Thekke nedumplackal in the village of Mallappally, Mallappally Taluk of the Pathanamthitta District (hereinafter called the "lessee" which expression shall where the context so admits, include his heirs, executors, administrators, representatives and permitted assigns) of the other part.

Witnesseth that in consideration of the rents and royalties and lessee's covenants, hereinafter reserved and contained the State Government both hereby demise unto the lessee the land measuring 3.9842 hectares described in the schedule hereunder the delineated on the plan hereto annexed and therein coloured red (hereinafter called the "said lands") to hold the same for a period of 12 (Twelve) years commencing from the 4th day of December 1995 and ending on the 3rd day of December 2007 for the purpose of extracting minor mineral and subject to the terms and conditions contained in the Kerala Minor Mineral Concession Rules, 1967 (hereinafter referred to as "the Rules") and to the terms and conditions hereinafter appearing.

1. The lessee shall have the right in and upon the said lands to extract building stone (Granite) (hereinafter called the said mineral and to do all acts necessary for the extraction of the said mineral including the erection on the said lands, buildings and plant required for the purpose and also to take lead and carry away over the said lands and to dispose off the said minerals extracted as aforesaid.

2. The lessee shall during the subsistence of this lease have the liberty to work the said mineral and remove the same from the quarry hold on permits issued by the State Government/competent authority or any other officer authorised by him in this regard. The permits shall be issued only on the basis of pre-paid royalty at the rates specified in schedule I to these Rules. The royalty rates shall be subject to revision from time to time as the State Government may order.

[Signature]
A. Sundaram

Geologist
Department of Mining & Geology
Regional Office, Alappuzha

21.11.95

Cntd

[Signature]

PHILIP MATEW

Surveyed

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3. The lessee shall pay to the State Government an yearly surface rent equal to the land revenue if any, assessable under the rules for the time being in force, or if the land be the property of Government or in reserve forest then equal to the land revenue plus cess, if any, per hectare of the land the surface whereof shall be occupied or used by the lessee for any of the purpose of this demise and so in proportion for any area less than a hectare. The said surface rent shall be paid by yearly payments, the first of such payments to be made on or before the last day of the first year of occupation provided always that no such rent shall be paid or demanded in respect of any roads or ways now in existence..

4. The lessee shall at all time during the currency of this demise, keep correct and intelligible books of account showing accurately the quantity of the said minerals extracted and the weight and value of the said mineral sold or exported together with the names of the purchasers or consignees. The lessee shall also, maintain a register of employees showing therein separately men, women and children employed daily and shall at all reasonable times allow the competent authority appointed under the rules (hereinafter referred to as competent authority ") or the officer authorised by him/her to examine the said books of account and the register of employees and to make copies and extracts therefrom. The lessee shall submit reports in forms 'F' and 'G' on the specified dates.

5. All sums found due under or by virtue of this deed from the lessee may be recovered from him jointly and severally from them and his properties movable and immovable under the provisions of the Revenue Recovery act for the time being in force as though such sums are arrears of land revenue or in any other manner as the State Government may deem fit.

6. The lessee shall at the lessee's own expense erect and at all time maintain and keep in repair boundary marks and pillars along the boundaries of the said lands according to the demarcation shown in the plan hereto annexed .

7. No quarrying operations or working shall be carried on or permitted to be carried on by the lessee in or under the said lands at any point within a distance of 75 meters from any railway line except with the previous permission in writing of the railway administration concerned : and from any bridge on the National Highway or 50 meters from any reservoir, canal or other public works such as public roads and buildings or inhabited site, burial ground etc., shown on the plan thereto annexed except with the previous permission in writing of the State Government /competent authority or otherwise than in accordance with such instructions, restrictions and condition either general or special which may be attached to such permission . The said distance of 50 meters shall be measured in the case of a railway , reservoir ,or canal horizontally from the outer edge of the bank or outer edge of the cutting,as the case may be and in the case of a building horizontally from the plinth thereof . In the case of village roads no workings shall be carried on within a distance of 10 meters of the outer edge of the cutting except with the previous permission in writing of the State Government /competent authority.

[Signature]
411245
A. Sandaram
Geologist
Department of Mining & Geology
Regional Office, Alambona.

Cntd.
[Signature]
PHILIP MATHEW

8-3-80
Date
Surveyed

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For the purpose of this clauses the expression railway and railway administration shall have the same meaning as defined in sub sections (4) and (6) of section 3 of Indian Railway Act, 1890 (IX of 1890).

8. The sides of open workings shall be sloped, stepped or secured by the lessee in such a manner as to prevent danger from falls of material, when an open working is worked in steps, steps shall be of sufficient breadth in relation to their height to secure safety. In open workings trees liable to fall and all loose ground and material shall be removed by the lessee sufficiently far from the edge or otherwise made secure in order to prevent danger to persons employed in the quarry.

9. If a working place is found to be unsafe all persons shall be withdrawn by the lessee immediately from the dangerous area and all access to such working place except for the purpose of removing the danger of saving life shall be prevented by securely fencing the full width of all entrances to the place.

10. The lessee shall at all reasonable times allow any officer authorised by the Central Government or State Government in that behalf to inspect the said lands and buildings and plants erected thereon and the lessee shall assist such persons in conducting the inspection and afford them all information they may reasonable require, and shall conform to and observe all orders which the Central and State Government as the result of such inspection or otherwise, may from time to time pass.

10A. The lessee shall be responsible for implementing the provisions of the various labour laws applicable, from time to time to the quarry

11. The lessee shall not assign or underlet the said lands or any part thereof or the rights or privileges, therein hereby granted or any of them without the previous permission in writing of the State Government /competent authority.

11A. Where the lease or any right, title or interest therein has been assigned, sublet or transferred as provided in rule 34 read with condition 11. then the person in whose favour such assignment, sublease or transfer has been made shall be responsible for implementing the provisions of the various labour laws applicable, from the time to time, to the quarry.

12. The lease may be surrendered by the lessee at any time after 3 months notice in writing to the State Government /competent authority.

Provided that the lessee has paid all sums due on account of the lease. Provided further that if the lessee elects to determine this lease before the expiry of the term of the lease, shall pay in addition to other dues a sum equal to the dead rent payable for the remaining part of the terms of the lease deed.

Cntd.....

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4/12/85
A. Sundaram
Geologist
Department of Mining & Geology
Regional Office, Alappuzha.

Handwritten Signature: Philip Mathew
PHILIP MATHEW

Handwritten notes: Registered as short lease... 19th day of March 1970... 362/15 322-2 shab... Sub Division... 19th day of March 1970... 1226 U.M. V. Jagananna Sub Division... V. Jagananna

Large handwritten signature: Philip Mathew

13. On the expiration of the term of this lease or its earliest determination under clause 12 the lessee shall pay to the State Government for all land which has been rendered useless for agriculture through the exercise of the powers demised by this lease such sum as the District Collector may fix as equivalent to the Capitalised value or the land revenue of such land rendered useless. The lease shall continue if the sums are not cleared before the date of determination of notice.

14. If the lessee shall be desirous of taking a further lease of the said lands for a further term of 12 (twelve) years he shall give three months previous notice in writing of such desire to the State Government /competent authority and if the lessee has duly observed all the conditions of this lease the State Government /competent authority may agree to renew the lease for such further term and on such terms and conditions as the State Government /competent authority may determine which shall be in accordance with the provisions of these rules.

15. If the lessee shall at any time during the said term use the said lands or any part thereof in any manner other than an authorised by this lease or fail to carry on quarrying operations continuously without sufficient cause of which the State Government /competent authority shall be the judge or shall commit a breach of any of the conditions of this lease it shall be lawful for the State Government /competent authority to cancel this lease and take possession of the said lands or in the alternative to receive from the lessee such penalty for the breach not exceeding five times the amount of the said yearly dead rent as the State Government /competent authority may fix.

16. If at the expiration of three calendar months after the expiry of the lease or its sooner determination there shall remain in or upon the said lands, any engines, machinery, plant buildings, structures and other works erections and conveniences the said minerals or other property which the lessee is entitled to remove from the said lands, the same shall, if not removed by the lessee within one calendar month after notice in writing requiring their removal be given to the lessee by the State Government /competent authority be deemed to become the property of the State Government in such manner as they may deem fit without liability to pay any compensation or to account to the lessee in respect thereof.

17. This lease is subject to all rules and regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the lessee's employees or of the public, whether under the Indian Mines Act or otherwise.

18. The lessee shall without delay send to the District Collector and the competent authority or the officer authorised by him in this regard report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this lease.

B. J. R.
4/12/95

A. Sundaram
Geologist
Department of Mining & Geology
Regional Office, Alappuzha.

Cntd.....

Philip Mathew
PHILIP MATHEW



Philip Mathew

19. The lessee shall furnish such reports and returns relating to output, labourers employed and other matters as the State Government may prescribe.

20. The lessee shall make and pay such reasonable satisfaction and compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbance which may be done by him in exercise of the powers granted by this lease and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection herewith.

21. Any condition prescribed in the Kerala Minor Mineral Concession Rules 1967, but left out in this lease which may be found applicable to the lessee shall be treated as binding on the lessee. In this case anticipated royalty for the mineral at the rate of Rs.8/- per tonne for a period of one year is Rs. 40,000/- (Rupees Forty Thousand only).

22. Dead rent realisable at the rate of Rs.1,600/- (Rupees One Thousand and Six Hundred Only) per hectare subject to revision from time to time. Surface rent at the rate of Rs.24/70 per hectare for One year is Rs.98/- (Rupees Ninety Eight Only) Security deposit is Rs.1,000/- (Rupees One Thousand Only)

SP 22.
4/12/95

A. Sundaram
Geologist
Department of Mining & Geology
Regional Office, Alappuzha.

Cntd.....
Philip Mathew
PHILIP MATHEW

No 557/1/1986
28/12/95
[Signature]

*Alappuzha Vjgsm. Two duplicates inserted with the original
15 days of mail 1226 U.M. Vijayamma Sub Registrar Vjgsm.*

[Large handwritten signature]

Two more copies are registering with the original.
The Schedule above referred to Description of Land.

District Taluk Sub Dist	Village or Amsom	Re- Survey No. of the area	Area in hectares
Pathanamthitta.	Anicad	305/10, 305/12,	3.9842
Mallappally		325/2, 326/2	
Mallappally		327/1, 328/6	
Mallappally		329/9, 329/10	

Old Sy NO. 553/1, 559/1, & 564/1A Block NO.31

Bounded by Sy. Nos.

- On the North by : 305/10, 305/12
- On the East by : 328, 305
- On the South by : 327, 325
- On the West by : 305/10, 305/12, 325/2, 326/2, 327/1, 328/6, 329/9, and 329/10

In witness where of the parties hereto have set their hands hereunto on the day and year first above written .

Signed by A. Sundaram, Geologist, Regional Office of the Dept. of Mining & Geology, Alappuzha. *[Signature]*

A. Sundaram
Geologist
Department of Mining & Geology
Regional Office, Alappuzha.

for and on behalf of the Governor of Kerala
In the presence of :

- (1.) Smt. M. Rahuma Beevi, *Rahuma Beevi*
Muzara Revenue Inspector,
Regl. office, Dept. of Mining and Geology, Alappuzha.
- (2.) Sri. T.V. Vasudhan Nair, U.D. Clerk, *T.V. Nair*
Regl. office, Dept. of Mining and Geology, Alappuzha.

Signed by PHILIP MATHEW *[Signature]*
PHILIP MATHEW

for and on behalf of the lessee/Lessees
In the presence of :

- (1.) Sri Jacob Chacko
Niravipulath House
- (2.) Mallappally *[Signature]* P.O.

Notes of Corrections:
Page one, fifth line
after years the word
"Business" is interlined.

This is Typewritten.

[Signature]

A. Sundaram
Geologist
Department of Mining & Geology
Regional Office, Alappuzha.

PHILIP MATHEW

[Handwritten notes and signatures]
V. J. Mathew
Chinnuvally P.O.
Marimale.

23-8-81
Date
Surveyed

[Large handwritten signature]

12 4)

Annex RSCG)

1.4.97 to 31.3.2000
16.11.2000

Registered with A/D
No. 232/D2/2001.

Directorate of Mining and Geology
Thiruvananthapuram - 695 004
Dated: 2.4.2001.

From

The Director of Mining and Geology

To

✓ Shri Philip Mathew,
Thekkenedumplackal,
Mallappally West P.O.,
Thiruvalla,
Pathanamthitta District.

Sir,

Sub:- Inspection report - Royalty amounts
of Shri Philip Mathew, Thekkenedumplackal
Pattanamthitta for the period from
1.4.97 to 31.3.2000 forwarding of -
regarding.

Ref:- This office letter No. 2544/D2/2000
dtd. 16.11.2000.

:::

I am forwarding herewith the inspection report
on the accounts in respect of royalty and other dues
to Government pertaining to the Granite building stone
mine owned by Shri Philip Mathew, Thekkenedumplackal,
Mallappally West P.O., Thiruvalla, Pathanamthitta
District for the period from 1.4.97 to 31.3.2000. I
request you to remit an amount of Rs. 2460/- (Rupees Two
thousand four hundred and sixty only) as pointed out
in para X of the report using the countersigned chalans
enclosed herewith.

You are also informed that penal interest at 24%
will be charged if the remittance is not made within 59
days from the date of receipt of this letter.

The report may please be acknowledged.

Yours faithfully,

U. I. I
15.05.01

For Director of Mining & Geology

Copy to:- The Geologist, District office, Pathanamthitta
for information.

The Audit Officer for information.
D1 section for information and follow up action.
Stock file (2 copies).

yl/

Inspection Report

Name of Lessee : Mr. Philip Mathew,
Thekkenedumplackal,
Mallappally West. P.O.
Thiruvalla,
Pathanamthitta.

Name of Mineral : Granite Building Stone.

Period of inspection : 1.4.97 to 31.3.2000

Team of Officers : 1. Shri Martin Victor,
Audit Officer.
2. Shri S.Anil Kumar,
Junior Auditor.

Date of Inspection : 21.11.2000 to 24.11.2000

I. Introduction:-

As per the directions contained in letter No.2544/D2/2000 (A4) dt.16.11.2000 of the Director of Mining and Geology, the accounts in respect of royalty and other dues to Government pertaining to the granite building stone mine owned by the lessee for the period from 1.4.97 to 31.3.2000 were inspected.

Director of Mining and Geology, as Proceedings Order No.343/95-96/9106/M4/94 dt.20.10.95 has granted a quarrying lease for granite building stone to Shri Philip Mathew, Thekkenedumplackal, Mallappally West. P.O., Thiruvalla for a period of 12 years, over an area of 3.9842 hectares of land comprised in Syl.Nos. 305/10, 305/12, 325/2, 326/2, ~~327/1~~ 327/1, 328/6, 329/9 and 329/10 of Aanicad Village, Mallappally Taluk, Pathanamthitta District. The related leased deed was executed on 4.12.95.

The lessee is having a Metal Crusher Unit at the lease hold area and is using the mineral for the production of Crushed Metal.

(contd...2)



-12-

II. Production and Sale:-

The production and sale of mineral as per the stock register for the period from 1.4.97 to 31.3.2000 are as follows:-

Opening stock as on 1.4.97	:	4 tonnes
<u>Add</u> Production from 1.4.97 to 31.3.2000	:	26660 "
		<hr/> 26664.00
<u>Less</u> Quantity sold from 1.4.97 to 31.3.2000	0	26238.500
		<hr/> Closing stock as on 31.3.2000 : 425.500

(Details are shown in appendix 'A')

III. Permit Reconciliation:-

Opening balance of royalty paid permit as on 1.4.97	0	562 Tonnes
<u>Add</u> Quantity permitted from 1.4.97 to 31-3-2000	0	26125 "
		<hr/> 26687.000 Tonnes
<u>Less</u> Quantity sold from 1.4.97 to 31.3.2000	0	26200.500
Closing stock ^{balance} as on 31.3.2000	:	425.500 486.500

(Details are shown in appendix 'B')

IV. Royalty Remittance:-

During the period under audit the lessee has remitted a total amount of Rs.418000/- towards royalty for 26125 tonnes of mineral @ Rs.16/- per tonne.

(Details are shown in appendix 'C')

(contd...3)

V. Assessment of royalty:-

Following are the details of sale of the mineral during the period under audit as per different records.

- (1) As per stock register : 26238.500 tonnes
(Para II)
- (2) As per permit register : 26200.500 tonnes
(Para III)

From the above it could be seen that the sale as per Stock register is higher than that by permit register. Hence assessment is made on the basis of stock register figure:

ie.	285 x 8	= Rs. 2280
	<u>25953.500 x 16</u>	= Rs. 415256
	26238.500	
		<u>Rs. 417536</u>
		=====

VI. Short collection (Difference) in royalty:-

Government have revised in the rate of royalty with effect from 11.4.97 from Rs.8/- to Rs.16/- per tonne.

Consequent to this, an amount of Rs.2216/- is due from the lessee by way of short collection for 277 tonnes of mineral. But since the lessee has ~~export~~ despatched only 28 tonnes of the mineral out of this 277, the lessee need be remit Rs.224/- towards short collection.

VII. Adjustment and arrear royalty due:-

Royalty for the opening balance of permit as on 1.4.97	0	
562 x 8	0	Rs. 4496
	0	
<u>Add</u> Remittance from 1.4.97 to 31.3.2000	0	Rs. 418000
	0	
		<u>Rs. 422496</u>
<u>Less</u> Royalty for closing balance of permit as on 31.3.2000	0	
486.500 x 16	0	Rs. 7784
	0	
		<u>Rs. 414712</u>

45

Annexure R8(c) (5)

-:4:-

<u>Add</u> Short collection as per para VI	Rs.	2216
Balance after adjustment	Rs.	416928
Total amount due vide para V	Rs.	417536
<u>Less</u> Balance after adjustment	Rs.	416928
Royalty for the excess despatch of 38 tonnes of mineral (26238.500 - 26200.500)		608

VIII. Dead Rent & Surface Rent:

(a) Dead rent:-

As the royalty remitted during the period under audit is higher than the dead rent due, no dead rent need be paid.

(b) Surface rent:-

The lessee has to remit surface rent at the following rates for the area of lease hold. During the period from 4.12.95 to 31.3.2000, the lessee has to remit Rs.1260/- as shown below:

From 4.12.95 to 31.3.98 @ Rs.50/ha	0
50 x 3.9842 x $\frac{848}{365}$	Rs. 463
From 1.4.98 to 31.3.2000 @ Rs.100/ha	0
100 x 3.9842 x 2	Rs. 797
Total	Rs.1260/-

IX. Royalty for excess despatch:-

The lessee has despatched 23 tonnes of the Mineral in excess vide permit No.GS/2/99-2000 dt.12.5.99 over the permitted quantity of 1250 tonnes. Therefore the lessee has to remit Rs.368/- towards arrears of royalty for the excess despatch.

(contd...5)

46

Annex R(9)(6)

-:5:-

X. Net Dues:-

The lessee has to remit a total amount of Rs. 2460/- as ~~shown~~ shown below for the period under audit.

(a) Arrear royalty vide para VII	:	Rs.	608
(b) " " " IX	:	Rs.	368
(c) Short collection vide para VI	:	Rs.	224
(d) Surface rent vide para VIII(b)	:	Rs.	1260
Total	:	Rs.	2460/-

XI. General:-

This is the first ever audit of the lessee by the Department. The lessee is advised as follows:

- 1) Permit register and stock register should be maintained as instructed at the time of audit.
- 2) Permits should be got cancelled by the Geologist.
- 3) Case should be taken in noting permit no. and date in 'P' form Certificate.

U.L.L.
15-05-01

For Director of Mining and Geology

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47

Annual Reg (S)

Appendix - A

Stock Register Details

Opening stock as on 1.4.97 : 4 Tonnes

Month & Year	Production (Tonnes)	Sales (Tonnes)
1	2	3
April 97	500	471
May	758	449.500
June	450	431
July	180	202.500
August	250	240
September	210	220
October	270	270
November	330	328
December	395	349
January 98	310.500	325
February	212	350
March	664	697
April	935	916
May	998	1063
June	870	923
July	515	506
August	655	671.500
September	680	613
October	550	684.500
November	910	890.500
December	884.500	837
January 99	833	851
February	1005	1021
March	1830	1785
April	1255	1239

(contd...2)

--- 2s ---

1	2	3
May 99	1480	1499
June	903	694
July	1070	925
August	670	681
September	540	555
October	845	545
November	795	502
December	860	938
January 2000	780	785
February	997	1062
March	1270	1739
Total	26660	26238.500

Closing stock as on 31.3.2000 : 425.500 Tonnes

W.L.I.
15-05-01

For Director of Mining & Geology

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(Quantity in tonnes)

Appendix - 'B'

Permit Reconciliation Statement

Sl. No.	Permit No. & date	Quantity permitted	Quantity Revalidated	Quantity sold	Balance Quantity Revalidated	Net Balance	Excess/Remarks
Opening balance as on 1.4.97		562 Tonnes / Quantity sold out of :		313 tonnes		Balance : 249	
As per permit No.4/96-97/12.2.97.		Opening balance					
1	GS/1/PM/97-98	16.4.97	625	608.500	16.500		
2	GS/2/	16.6.97	625	613.500	11.500		
3	GS/3/	18.8.97	625	500	125		
4	GS/4/	20.10.97	625	625			
5	GS/3a/	20.10.97	125	109	16		
6	GS/5/	22.12.97	625	625			
7	GS/1/PTA	16.2.98	625	617	8		
8	GS/2/	25.3.98	625	618	7		
9	GS/1/98-99	20.4.98	1250	1247	3		
10	GS/2/	18.5.98	1250	1248.500	1.500		
11	GS/3/	24.6.98	1250	957	293		
12	GS/4/	19.8.98	1250	839.500	410.500		
13	GS/3a/	14.9.98	293	293			
14	GS/4a/	21.10.98	410.500	410.500			
15	GS/5/	2.11.98	1250	1250			

	1	2	3	4	5	6	7	8
16. GS/6/98-99		14.12.98	1250		1250			Excess
17. GS/7/		25.1.99	1250		1250			
18. GS/8/		3.3.99	1250		1250			
19. GS/9/		24.3.99	1250		1250			
20. GS/1/99-2000		21.4.99	1250		1212	38		
21. GS/2/		12.5.99	1250		1273			23
22. GS/1a/		21.6.99		38	38			
23. GS/3/		16.6.99	1250		1145	105		
24. GS/4/		4.8.99	1250		1005	245		
25. GS/3a/		16.8.99		105	104		1	
26. GS/5/		1.10.99	1250		800	450		
27. GS/4a/		6.10.99		245	226		19	
28. GS/6/		29.11.99	1250		1168	82		
29. GS/5a/		8.12.99		450	447		3	
30. GS/7/		24.1.2000	1250		1248		2	
31. GS/6a/		2.2.2000		82	79		3	
32. GS/8		1.3.2000	1250		1141		109	
33. GS/9/		24.3.2000	500		440		60	
Actual closing balance			26125		1748.500	25887.500	1748.500	260.500
Excess sale			509.500		Total sale	25887.500		
			23.00		O.B. sale	313.000		
			486.500			26200.500		

The lessee is permitted to use only the balance available in: permit No.6a/2.2.00 for 3 tonnes
 " 8/1.3.00 for " 109 " 3 tonnes
 " 9/24.3.00 for " 60 " 172 tonnes
 Balance of 314.500 tonnes available in other permits are cancelled since they are outdated. No refund will be allowed for same.

[Handwritten signature]

For Director of Mining and Geology

15.05.01

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51

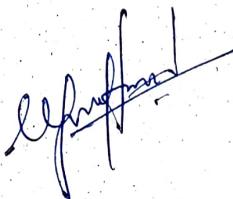
Annual R&Cg, (11)

Appendix - 'C'

Details of Royalty Remittance

Chalan No. & date		Amount Rs.	Name of Treasury
1		2	3
25	dt. 16.4.97	10000	District Treasury, Alappuzha
26	dt. 16.6.97	10000	"
11	dt. 18.8.97	10000	"
472	dt. 17.10.97	10000	Sub Treasury, Mallapally
457	dt. 19.12.97	10000	"
337	dt. 16.2.98	10000	District Treasury, Pathanamthitta
774	dt. 25.3.98	10000	
372	dt. 20.4.98	20000	
276	dt. 18.5.98	20000	
615	dt. 24.6.98	20000	
384	dt. 19.8.98	20000	
13	dt. 2.11.98	20000	
292	dt. 14.12.98	20000	
279	dt. 25.1.99	20000	Sub Treasury, Kozhencherry.
56	dt. 2.3.99	20000	Sub Treasury, Mallapally.
427	dt. 24.3.99	20000	Sub Treasury, Kozhencherry.
300	dt. 21.4.99	20000	Sub Treasury, Mallapally.
249	dt. 12.5.99	20000	"
227	dt. 16.6.99	20000	"
46	dt. 4.8.99	20000	"
4	dt. 1.10.99	20000	"
470	dt. 29.11.99	20000	Sub Treasury, Mallapally.

(contd...2)



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Annexure (2)

--:2:--

1	2	3
351	dt. 24.1.99	20000
9	dt. 1.3.99	20000
414	dt. 24.3.99	8000
Total		418000

Sub Treasury,
Mallappally
"
Sub Treasury,
Kozhencherry

W.L.L
15-05-01

For Director of Mining and Geology

yl/

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE (2) in the above case

[Signature]
DATE

53

Annur 8(g) (a)

FORM T. R. 12
[See rules 102 (c) and 124]

**Interim receipt for
remittances made
in treasuries**

Chalan No. 108.....

Name of Treasury... Mpy

Amount
Received Rs. /.. 200

Head of 0853 Non-
Account.....
Dense Mining and
Metallurgical Industries

Date to... 1... 01

Treasurer

Note:—The chalan receipt from
the Treasuries will be
issued only on produc-
tion of this.

GPM:

54

Annex R&G(a)(2)

FORM T. R. 12
[See rules 102 (t) and 124]

**Interim receipt for
remittances made
in treasuries**

Chalan No. 108.....

Name of Treasury.....
M. P. Y.....

Amount
Received Rs. 1260/-

Head of Account 0853
Nonferrous Mining and
Metallurgical Industries
Date 5.7.01

Treasurer

Note:—The chalan receipt from
the Treasuries will be
issued only on produc-
tion of this

GPM.

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE R&G(a)
in the above case
ADVOCATE

55

Annexure R8(h)

DEPARTMENT OF MINING AND GEOLOGY,
REGIONAL OFFICE, ALLEPPEY-388009.

No. ROA/2283/AM/89

Dt. 12-10-89.

From

The Geologist.

To

Shri Philip Mathew,
~~Thikk~~ Thekkeneduplakkal,
Mallappally West-P.O.
Pathanamthitta Dist.

Sir,

Sub: Mines & Minerals - Minor Mineral
quarrying lease granted for granite
stone - request for details - reg.

Ref: Lease executed on 2-7-81 in your
favour - 98.5 cents in Sy.No. 559/
1-3, Anicad village, Pathanamthitta
dist.

In connection with the above subject
and reference I request you to produce the
details regarding the production and despatch
of the mineral mined from the area granted
to you vide reference cited for the period
from the beginning of the quarrying operation
to 30-9-89 to this office for verification on
or before 25-10-89 without fail.

Yours faithfully,

[Signature]
GEOLOGIST.

T/12-10

This is the true copy of the document
marked as ~~EXHIBIT A~~ referred
ANNEXURE R8(h)
in the above case

[Signature]
ADVOCATE

QUARRIES PERMIT FOR GRANITE STONES ISSUED UNDER
THE KERALA MINOR MINERAL CONCESSION RULES, 1967.

No. 38/91-92/M/GS/ROA/1005/M/91 Dated 25-10-91

Shri/Smt/Messrs. Philip Mathew, Thekkonduplakkal, Paliappally-P.P.
Paliappally is/are hereby permitted to
extract and remove 1000 (one thousand)
tonnes of granite stones in the State of Kerala
from an area of hectares (.
. acres) in Sy.No./R.S.No. 1005/1
. (the area shown as area
in the map submitted by the applicant of Paliappally
Village Paliappally Taluk Punalathitta District
under Rule 4 of Kerala Minor Mineral Concession Rules subject
to the following conditions:-

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No quarrying shall be done within 50 metres of the Railway line, public road, water course, public building, or area leased out or allotted to any other person for this purpose or under any other Rules.
3. The permit holder shall at all time during the term of the permit keep or cause to be kept at an office situated very near the area allotted, correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of stone collected if sold, to whom sold, price, cash received, etc. no. etc.
4. The store or the sales depot should be situated adjacent to the office or very near to the office. If the office or the store or sales depot is to be maintained elsewhere the previous written permission of the undersigned should be obtained.
5. The quarry and the account kept there shall be open for inspection by the officers of the department of Mining and Geology during all reasonable time.
6. The permit holders shall give on demand information pertaining to the quarry, that may be called for by the undersigned or the officer authorised by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and amendments made to them from time to time failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
7. The permit holders shall not be eligible for refund of any of the amount paid by way of royalty, rents, etc.
8. This permit is subject to all Rules and Regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the permit holders employees or of the public whether under the Indian Mines Act or otherwise.

:2:

9. The permit holder shall without delay send to the District Collector, the undersigned report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this permit.
10. The permit holder shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage injuries or disturbances which may be done by him in exercise of the powers granted by the permit and shall indemnify and shall keep indemnified fully and completely the State Government which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
11. Any conditions prescribed in the Kerala Minor Mineral concession Rules, 1967, but left out in the permit which may be found applicable to the permit holder shall be treated as binding on the permit holder.
12. The permit shall be surrendered to this office or the Director of Mining and Geology on the expiry of the date of validity of the same or immediately after the date on which entire quantity of mineral sanctioned as per the permit has been extracted from the area, whichever is earlier, for cancellation and return.
13. The permit shall be in force for . . . one year from the date of issue or till the date on which permitted quantity of the minor mineral is extracted, whichever is earlier.
14. The permit holder shall give a cash memorandum in Form 'P' (Rule 48-K) while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.



GEOLOGIST.

Date: 25-10-91

Copy submitted to:

The Director of Mining & Geology,
Thiruvananthapuram.14.

X for kind information and record X

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE R8(h)(a)(2)
in the above case

ADVOCATE

58

Annexure K8 (b)(b)
Cancelled
Geologist's Permit

QUARRYING PERMIT FOR GRANITE STONES ISSUED UNDER
THE KERALA MINOR MINERAL CONCESSION RULES, 1967.

No. ~~100/1967/MS/ICA/100/1/32~~ Dated. ~~0-10-98~~

Shri/Smt/Messrs. ~~Phillip Mathew, Thekkeneduplakkal, Mallappally~~
~~Pathanamthitta Dist~~ . . . is/are hereby permitted
to extract and remove 1000 (one thousand)
tonnes of ~~granite stones~~ in the State of Kerala
from an area of ~~1/2 acre 10 cents~~ hectares (.
. acres) in Sy.No./R.S. No. ~~559/1~~

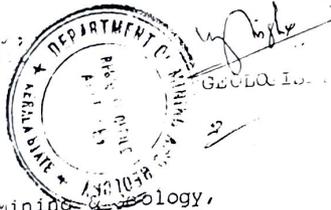
~~(the area shown as acres in the map
submitted by the applicant) of ~~Allicadu~~
Village ~~Mallappally~~ Taluk ~~Pathanamthitta~~, District
under Rule 4 of Kerala Minor Mineral Concession Rules subject to
the following conditions:-~~

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No quarrying shall be done within 50 metres of the Railway line, public road, Water course, public building, of area leased out or allotted to any other person for this purpose or under any other Rules.
3. The permit holder shall at all time during the term of the permit keep or cause to be kept, at an office to be situated very near the area allotted, correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral collected if sold, to whom sold, place, cash memorandum No. etc.
4. The store or the sale depot should be situated adjacent to the office or very near to the office. If the office or the store or sales depot is to be maintained elsewhere the previous written permission of the undersigned should be obtained.
5. The quarry and the account kept there shall be open for inspection by the officers of the department of Mining and Geology during all reasonable time.
6. The permit holders shall give on demand information pertaining to the quarry, that may be called for by the undersigned or the officer authorised by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and amendments made to them from time to time failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
7. The permit holders shall not be eligible for refund of any of the amount paid by way of royalty, rents, etc.
8. This permit is subject to all Rules and Regulations which may from time to time be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the permit holders employees or of the public whether under the Indian Mines Act or otherwise.

M/S2.

Annexure R3(h)(b)

- 9. The permit holder shall without delay send to the District Collector, the undersigned report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this permit.
- 10. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injuries or disturbances which may be done by him in exercise of the powers granted by the permit and shall indemnify and shall keep indemnified fully and completely the State Government which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- 11. The conditions prescribed in the Kerala Minor Mineral Concession Rules, 1967, but left out in the permit which may be found applicable to the permit holder shall be treated as binding on the permit holder.
- 12. The permit shall be surrendered to this office or the Director of Mining and Geology on the expiry of the date of validity of the same or immediately after the date which entire quantity of mineral sanctioned as per the permit has been extracted from the area, whichever is earlier, for cancellation and return.
- 13. The permit shall be in force for the period specified from the date of issue or till the date on which permit quantity of the minor mineral is extracted, whichever is earlier.
- 14. The permit holder shall give a cash memorandum in Form 'A' (Rule 48-K) while selling minor mineral to any person and the duplicate copy retained by the permit holder.
- 15. The permit holder shall not win and dispose any type of dimension or decorative stones on the strength of this permit.



Copy submitted to:-

The Director of Mining and Geology,
 T. Nagar, Puthupuram-14.
 (for kind information and record)

..... This is the true copy of the document
 marked as EXHIBIT P referred
 ANNEXURE R3(h)(b)
 in the above case
 ADVOCATE

60

Cancelled
Geologist

✓

Annex B (Sch) (C)

QUARRYING PERMIT FOR ISSUED UNDER
THE KERALA MINOR MINERAL CONCESSION RULES, 1967.

No. Dated 9-10-.....

Shri/Smt/Messrs. is/are hereby permitted
to extract and remove
tonnes of in the State of Kerala
from an area of hectares (.....
..... acres) in Sy.No./R.S. No.

..... (the area shown as acres in the map
submitted by the applicant) of
Village Taluk District
under Rule 4 of Kerala Minor Mineral Concession Rules subject to
the following conditions:-

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No quarrying shall be done within 50 metres of the railway line, public road, Water course, public building of area leased out or allotted to any other person for this purpose or under any other Rules.
3. The permit holder shall at all time during the term of the permit keep or cause to be kept at an office to be situated very near the area allotted, correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral collected if sold, to whom sold, place, cash memorandum No. etc.
4. The store or the sale depot should be situated adjacent to the office or very near to the office. If the office or the store or sales depot is to be maintained elsewhere the previous written permission of the undersigned should be obtained.
5. The quarry and the account kept there shall be open for inspection by the officers of the department of Mining and Geology during all reasonable time.
6. The permit holders shall give on demand information pertaining to the quarry, that may be called for by the undersigned or the officer authorised by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and amendments made to them from time to time failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
7. The permit holders shall not be eligible for refund of any of the amount paid by way of royalty, rents, etc.
8. This permit is subject to all Rules and Regulations which may from time to time to be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health and convenience of the permit holders employees or of the public whether under the Indian Mines Act or otherwise.

.....2.
[Signature]

- 9. The permit holder shall without delay send to the District Collector, the undersigned report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this permit.
- 10. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with the law in force on the subject for all damage injuries or disturbances which may be done by him in exercise of the powers granted by the permit and shall indemnify and shall keep indemnified fully and completely the State Government which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- 11. Any conditions prescribed in the Kerala Minor Mineral Concession Rules, 1967, but left out in the permit which may be found applicable to the permit holder shall be treated as binding on the permit holder.
- 12. The permit shall be surrendered to this office or the Director of Mining and Geology on the expiry of the date of validity of the same or immediately after the date on which entire quantity of mineral sanctioned as per the permit has been extracted from the area, whichever is earlier, for cancellation and return.
- 13. The permit shall be in force for the period specified in the permit from the date of issue or till the date on which permitted quantity of the minor mineral is extracted, whichever is earlier.
- 14. The permit holder shall give a cash memorandum in Form 'P' (Rule 48-K) while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
- 15. The permit holder shall not win and dispose any type of dimension or decorative stones on the strength of this permit.



Date: - - - -

Copy submitted to:-

The Director of Mining and Geology,
 Industrial Pimpuram-14.
 (for kind information and record)

.....

This is the true copy of the document
 marked as EXHIBIT-P referred
 ANNEXURE R8(h)(c)
 in the above case

[Handwritten Signature]
 ADVOCATE

[Handwritten signature]
C-6, 2/24
C-6, 2/24 - (110)

Quarrying Permit for Granite Stones Issued under the
Kerala Minor Mineral Concession Rules 1967.

No. 35/93-94/M4/6S/ROA/2375/M/93

Dated 22-11-93.

Shri Philip Mathew, Thekkeduplackal, Mallappally West-1, C.
Puthanamthitta

is/are hereby permitted to extract and remove 250 (two fifty)
tonnes of granite stones (building stones) in the
State of Kerala from an area of 2 acres 10 cents (2.25
hectares) in Sy.No. 559/1
(the area shown as red in the

map submitted by the applicant) of Aicadu
Village Mallappally Taluk Puthanamthitta District
under Rule 4 of Kerala Minor Mineral Concession Rules subject to the
following conditions:

1. Quarrying shall be strictly confined to the area above allotted for this purpose.
2. No Quarrying shall be done within 50 metres of the Railway line, public roads, water courses, path building or area leased out or allotted to any other person for this purpose or under any other Rules.
3. (i) The permit holder shall at all time during the term of the permit keep or cause to be kept at an office to be situated very near the area allotted, correct and intelligible book of accounts which shall contain accurate entries showing from time to time the quantity of mineral collected if sold, to whom sold, place, cash memorandum etc. etc.
(ii) The store or the sales depot should be situated subject adjacent to the office of the very near to the office. If the office or the store or sales depot is to be maintained elsewhere the previous written permission of the undersigned should be obtained.
4. The quarry and the account kept there shall be open for inspection of the officers of the department of mining and geology during all reasonable time.
5. The permit holder shall, given on demand information regarding the quarry, that may be called for by the undersigned or the officer authorised by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and amendments made to them from time to time failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
6. The permit holder shall not be eligible for refund of any of the amount paid by way of royalty, Rents etc.
7. This permit is subject to all Rules and Regulations which any from time to time to be issued by the State Government regulating the working of the Quarries and other matters affecting the safety, health and convenience of the permit holders employees or of the public whether under the Indian Mines Act or otherwise.
8. The permit holder shall without delay send to the District Collector, the undersigned and the officer, Alappuzha, of the Department of Mining and Geology, report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may be

[Handwritten signature]

- any time or at or in the said lands in the course of operations under this permit.
9. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with the law in force in the subject for all damage, injuries or disturbances which may be done by him in exercise of the powers granted by the permit and shall indemnify and shall keep indemnified fully and personally of persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
 10. Any conditions prescribed in the Kerala Minor Mineral Concession Rules, 1967, but left out in the permit which may be found applicable to the permit holder shall be treated as binding on the permit holder.
 11. The permit shall be surrendered to the office of the Director of Mining and Geology on the expiry of the date of validity of the mineral sanctioned as per the permit has been extracted from the areas, whichever is earlier, for cancellation and return.
 12. The permit shall be in force for 2 (two months) from the date of issue or till the date on which the permitted quantity of the minor mineral is exhausted, whichever is earlier.
 13. The permit holder shall give a cash memorandum in Form P (Rule 48-K) while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
 14. The permit holder shall not win or dispose of any type of mineral or decorative stones on the strength of this permit.



GEOLOGIST

Regional Office of the
Mining & Geology,
Alappuzha,
Dt. 14-11-93

Copy submitted to the Director of Mining & Geology
Thiruvananthapuram for information.

This is the true copy of the document
marked as ~~EXHIBIT P~~ referred
ANNEXURE R8(h)(d)
in the above case

ADVOCATE
[Handwritten Signature]

64

Valid up to 13
Annex R2CH (e)
Cancelled

104/93-94/MM/GS/ROA/382/MM/94

t. 16-2-94

Shri Philip Mathew, Thekkeneduplackal, Mallappally (W) P.O.
Pathanamthitta

is hereby permitted to extract and remove 250 (two fifty)
tonnes of granite stones (building stones) from an area of
2.16 acres (0.88 hectares) in S.No. 559/1

The area shown in the map submitted by the applicant
Anicadu Village Mallappally Taluk
Pathanamthitta

1. Quarrying shall be strictly confined to the area shown in the map for this purpose.
2. Quarrying shall be done within 7.5 m of all the boundaries of the quarry, and shall be done in such a manner that the surface of the quarry shall be in compliance with the provisions of the State Government's regulations.
3. (i) The permit holder shall at all times maintain a stock of the permit holder's name in a separate account situated near the quarry, and shall deposit into the account from time to time the quantity of stone actually collected, in accordance with the provisions of the State Government's regulations.
- (ii) The stock of the permit holder shall be submitted to the office of the permit holder for verification, and the permit holder shall be liable to pay the amount of the stock in accordance with the provisions of the State Government's regulations.
4. The permit holder shall be liable to pay the amount of the stock in accordance with the provisions of the State Government's regulations.
5. The permit holder shall be liable to pay the amount of the stock in accordance with the provisions of the State Government's regulations.
6. The permit holder shall be liable to pay the amount of the stock in accordance with the provisions of the State Government's regulations.

[Handwritten signature]

15/11/2018
Geology Dept

valid upto. 16/11/2018

Quarry permit for ... granite stones (building stones) ...
No. ... dated. 18/09/1994 ... 1994

is hereby permitted to extract and remove ... (Two hundred ...
... tonnes of

... from an area of ...
... hectare in Sy./Re-sy.no. ... (The area
shown in the map submitted by the applicant) of ...
... village. ... Taluk,

... District under rule 4 of Kerala
Minor Mineral Concession Rules, 1967 subject to the following

1. Quarrying shall be strictly confined to the area allotted for this purpose.
2. No quarrying shall be done within 75m of Railway line and 50m of public road, Water course, residential building, boundary wall of place of worship, burial grounds or burning ghats except under and in accordance with the previous permission of the State Government or competent authority.
3. (i) The permit holder shall at all time during the term of the permit keep or cause to be kept an office to be situated very near the area allotted, correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of minor mineral collected, if sold to whom sold, place, cash memorandum no. etc.
(ii) The store or the sale depot should be situated adjacent to the office or very near to the office. If the office or the store or sales depot is to be maintained elsewhere, the previous written permission of the undersigned should be obtained.
4. The quarry and the account kept there shall be open for inspection by the officers of the Dept. of Mining & Geology during all reasonable time.
5. The permit holder shall give on demand information pertaining to the quarry that may be called for by the undersigned or the officers authorised by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and amendments made to them from time to time failing which the permit is liable to be cancelled and suitable action taken provided for in the Rules.
6. The permit holder shall not be eligible for refund of any of amount paid by way of royalty, rent etc.
7. This permit is subject to all rules and regulations which may from time to time to be issued by the State Government regulating the working of the quarry and other matter affecting the safety, health and convenience of the permit holders' employees or the public whether under the Indian Mines Act or otherwise.
8. The permit holder shall without delay send to the District Collector and the undersigned report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time

:2:

area in or in the said lands in the course of operations under this permit.

- 9. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbances which may be done by him in exercise of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- 10. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967 but left out in this permit which may be found applicable to the permit holder shall be treated as binding on the permit holder.
- 11. The permit shall be surrendered to the issuing authority on the expiry of validity of the permit or immediately after the date on which entire quantity of minor mineral sanctioned as per the permit has been extracted from the area, whichever is earlier, for cancellation and return.
- 12. The permit shall be in force for a period of.... days/months from the date of issue or till the date on which the permitted quantity of the minor mineral is extracted, whichever is earlier.
- 13. The permit holder shall give a cash memorandum in Form 'P' (Rule 48-K) which selling/minor mineral to any person and the duplicate copy be retained by the permit holder.
- 14. The lessee shall not win and dispose of any type of dimension stones (granites) from the area over which this quarrying permit has been sanctioned. The permit will be automatically cancelled if quarrying for dimension stone is undertaken.

The terms and conditions stated in this order are subject to such further modifications as may be made by the State Government from time to time.

Station: ...
Date: ...
(office seal)



181444

To: ...
...
...

- Copy submitted to:
- 1. The Director of Mining & Geology, Thiruvananthapuram.
 - 2. ...
 - 3. Stock file.

This is the true copy of the document marked as EXHIBIT P referred ANNEXURE R8(h) (f) in the above case

ADVOCATE

Annua RSC(h) (9)

68

VALID UP TO . 22nd August 94

QUARRYING PERMIT FOR Granite stones (building stones) No. 53/94-95/MM/GS/ROA/1580/MM/94 23-6-94 199

Shri Philip Mathew, Thekkeneduplackal, Mallappally-West-P.O. Pathanamthitta Dist.

is hereby permitted to extract and remove 250 (Two hundred and fifty) tonnes of granite stones (building stones) from an area of 2.16 acres (88 ares) hectare in Sy./Re-sy.No. 559/1 (The area shown in red in the map submitted by the applicant) of Anicadu Mallappally Taluk, Pathanamthitta District under rule 4 of Kerala Minor Mineral Concession Rules, 1967 subject to the following conditions:-

1. Quarrying shall be strictly confined to the area allotted for this purpose.
2. No quarrying shall be done within 75m of Railway line and 50m of Public Road, water course, residential building, boundary wall of place of worship, burial grounds or burning ghats except under and in accordance with the previous permission of the State Government or competent authority.
4. (i) The permit holder shall at all time during the term of the permit keep or cause to be kept an office to be situated very near the area allotted, correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of minor mineral collected, if sold to whom sold, place, cash memorandum No. etc.
- (ii) The store or the sale depot should be situated adjacent to the office or very near to the office. If the office or the store or

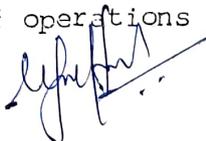
8

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(.....2)

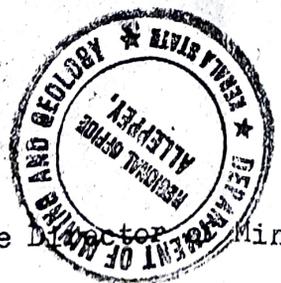
sales depot is to be maintained elsewhere, the previous written permission of the undersigned should be obtained.

4. The quarry and the account kept there shall be open for inspection by the officers of the Department of Mining and Geology during all reasonable time.
5. The permit holder shall give on demand information pertaining the quarry that may be called for by the undersigned or the officers authorised by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and amendments made to them from time to time failing which the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
6. The permit holder shall not be eligible for refund of any of the amount paid by way of royalty, rent etc.
7. This permit is subject to all Rules and Regulations which may from time to time to be issued by the State Government regulating the working of the quarry and other matter affecting the safety, health and convenience of the permit holders' employees or the public whether under the Indian Mines Act or otherwise.
8. The permit holder shall without delay send to the District Collector and the undersigned report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under this permit.



9. The permit holder shall make and pay such reasonable compensations as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbances which may be done by him in exercise of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
10. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967 but left out in this permit which may be found applicable to the permit holder shall be treated as binding on the permit holder.
11. The permit shall be surrendered to the issuing authority on the expiry of validity of the permit or immediately after the date on which entire quantity of minor mineral sanctioned as per the permit has been extracted from the area, whichever is earlier, for cancellation and return.
12. The permit shall be in force for a period of 2 (Two) months from the date of issue or till the date on which the permitted quantity of the minor mineral is extracted, whichever is earlier.
13. The permit holder shall give a cash memorandum in Form 'P' (Rule 48-K) which selling minor mineral to any person and the duplicate copy be retained by the permit holder.
14. The lessee shall not win and dispose of any type of dimension stones (granites) from the area over which this quarrying permit has been sanctioned. The permit will be automatically cancelled if quarrying for dimension stone is undertaken.
15. The permit holder shall not use jack hammer for the extraction of granite stones on the strength of this permit.
16. On any account the quarrying operation should not cause any damage to life and property in the nearby areas and it should not cause any kind of environmental hazard.
17. The permit holder while quarrying in the area shall give necessary protection to the plantation and other agricultural vegetations in the adjacent lands.

Station: Alappuzha-3
 Date: 23-6-94



[Signature]
 23/6/94
 GEOLOGIST.

Copy submitted to the Director, Mining & Geology, Thiruvananthapuram.

2. The Geologist, Kerala Mineral Squad(S. R.) Thiruvananthapuram.

This is the true copy of the document marked as EXHIBIT P referred ANNEXURE R8(h)(g) in the above case
[Signature]
 ADVOCATE

Valid upto
 Quarrying permit for
 No. of 22-8-94 199

 is hereby permitted to extract and remove

. tonnes of
 (building stones) from an area of
 (The area
 shown in red in the map submitted by the applicant) of
 village, Mallappally Taluk,
 District under rule 4 of Kerala
 Minor Mineral Concession Rules, 1957 subject to the following
 conditions:

1. Quarrying shall be strictly confined to the area allotted for this purpose.
2. No quarrying shall be done within 75m of Railway line and 50m of public road. Water course, residential building, boundary wall of places of worship, burial grounds or burning ghats except under and in accordance with the previous permission of the State Government or competent authority.
3. (i) The permit holder shall at all time during the term of the permit keep or cause to be kept an office to be situated very near the area allotted, correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of minor mineral collected, if sold to whom sold, place, cash memorandum no. etc.
 (ii) The store or the sale depot should be situated adjacent to the office or very near to the office. If the office or the store or sales depot is to be maintained elsewhere, the previous written permission of the undersigned should be obtained.
4. The quarry and the account kept there shall be open for inspection by the officers of the Dept. of Mining & Geology during all reasonable time.
5. The permit holder shall give on demand information pertaining to the quarry that may be called for by the undersigned or the officers authorised by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules 1957 and amendments made to them from time to time failing which the permit is liable to be cancelled and suitable action taken and provided for in the Rules.
6. The permit holder shall not be eligible for refund of any of the amount paid by way of royalty, rent etc.
7. This permit is subject to all rules and regulations which may from time to time to be issued by the State Government regulating the working of the quarry and other matter affecting the safety, health and convenience of the permit holders' employees or the public whether under the Indian Mines Act or otherwise,
8. The permit holder shall without delay send to the District Collector and the undersigned report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time

[Handwritten signature]

occur at or in the said lands in the course of operations under this permit.

9. The permit holder shall and pay such reasonable compensations as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbances which may be done by him in exercise of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
10. Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967 but left out in this permit which may be found applicable to the permit holder shall be treated as binding on the permit holder.
11. The permit shall be surrendered to the issuing authority on the expiry of validity of the permit or immediately after the date on which entire quantity of minor mineral sanctioned as per the permit has been extracted from the area, whichever is earlier, for cancellation and return.
12. The permit shall be in force for a period of ^{2 months} ~~4 days~~ months from the date of issue or till the date on which the permitted quantity of the minor mineral is extracted, whichever is earlier.
13. The permit holder shall give a cash memorandum in Form 'P' (Rule 48-x) which selling minor mineral to any person and the duplicate copy be retained by the permit holder.
14. The lessee shall not win and dispose of any type of dimension stones (granites) from the area over which this quarrying permit has been sanctioned. The permit will be automatically cancelled if quarrying for dimension stone is undertaken.

The terms and conditions stated in this order are subject to such further modifications as may be made by the State Government from time to time.

Station: Alappuzha-3

Date: 22-9-64

(Office Seal)



5/22
22/9/64
GEOLOGIST

To

- Mr. Philip Mathew
 - Mr. K. S. Sankaranarayanan
 - Mr. P. S. Sankaranarayanan
- U. Pathananthitta Dist.

Copy submitted to:

1. The Director of Mining & Geology, Thiruvananthapuram
 2. The Sr. Geologist, Kerala Mineral Squad (S.R) Thiruvananthapuram 14
- cc Stock file.

[Handwritten signature]

1. The permit holder shall not use jack hammer for the excavation of granite stones on the strength of this permit.
2. In accordance the quarrying operation should not cause any damage to the property in the nearby areas and should be free of environmental hazard.
3. The permit holder while quarrying in the area shall give necessary protection to the plantation and other agricultural vegetations in the adjacent lands.

This is the true copy of the document
marked as ~~EXHIBIT P~~ referred
ANNEXURE R8 (h) (h)
in the above case


ADVOCATE

നം ക്രി. 32/3048/-90-97/97
മൈസൂർ ഓർഡിനൻസ്
ജി. 32-12-97

വി. എ. ടി. ടി.
കെ. ടി. ടി. ടി.
പി. എ. ടി. ടി. ടി.
കേ. ടി. ടി. ടി.

സർ,

വിഷയം : മൈസൂർ ഓർഡിനൻസ് - മൈസൂർ
മിന്നിംഗ് - പുതിയ മൂലമെൻ്റ്
പെർമിറ്റ് അനുവദിച്ചിട്ടുള്ളതും
സംബന്ധിച്ച്

പരാമർശം : താങ്കളുടെ
തീരുമാനം കത്ത്.

പരാമർശിച്ച കത്ത് അവശ്യപ്പെടാൻ
പോലെ താഴെ പറയുന്ന പെർമിറ്റ് അനുവദിച്ച താങ്കളുടെ
പേരിൽ ഉത്തരവ് അയക്കുന്നു.

1. 65 ടൺ ക്രിസ്റ്റലൈൻ കട്ടൻ കോർട്ടൺ
പോകുന്നതിനുള്ള 22-10-97 ലെ ജി. എസ്
5/21-90/97/98 അനുസരിച്ച്

വി. എ. ടി. ടി. ടി.
ജി. 24/12/97
മൈസൂർ ഓർഡിനൻസ്.

ഉള്ളടക്കം : മേൽ പറഞ്ഞത്.

This is the true copy of the document
marked as EXHIBIT R referred
ANNEXURE R8(h) (i)
in the above case

Signature
ADVOCATE

75

True English translation Annexure R8 (h) (i)

No. ROA/3048/MM/97

Mining & Geology
District Office, Alappuzha
Date :24.12.97

Geologist

Philip Mathew
Thekkenedumplackal
Mallappally West P.O.,
Kerala-689585

Sir,

Sub: Mines and Minerals-Minor Minerals-Regarding issuance of new movement permit

Ref: Your letter dated

As requested by you vide letter referred above, the permit mentioned hereunder is hereby issued and sent to your name.

1. G.S. 5/PM 97/98 RO dated 22.10.97 for transporting 625 tonnes of Granite

Yours Faithfully,

Sd/-

Enclosure: As above

Geologist,

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE R8 (h) (i)
in the above case

Advocate
ADVOCATE

True English translation Annexure R8 (h) (i)

No. ROA/771/MM/96

Mining & Geology
District Office, Alappuzha
Date :25-03-96

Geologist

Philip Mathew
Thekkenedumplackal
Mallappally West P.O.,
Kerala-689585

Sir,

Sub: Mines and Minerals-Minor Minerals-Regarding issuance of new movement permit

Ref: Your letter dated 25-3-95

As requested by you vide letter referred above, the permit mentioned hereunder is hereby issued and sent to your name.

1. G.S./1/PM/ 95-96 RO/771/MM/96 dated 25-3-96 for sale of 1250 tonnes of Crushed Granite

Yours Faithfully,

Sd/-

Geologist,

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE R8 (h) (i)
in the above case

ADVOCATE

ഡിവിഷൻ നമ്പർ കേര.ദ.ജി/439/20.20/96.

റൈറ്റർ കോർപ്പറേഷൻ, ജി.പി.ഒ. റോഡ്, കോട്ടയം

5.6.96.

ജി.പി.ഒ. റോഡ്

ശ്രീ. വി.പി.പി. മാത്യു,
കൊല്ലം നഗരസഭ,
കുല്ലപ്പള്ളി വെസ്റ്റ് പി.ഒ.
പത്തനംതിട്ട.

സർ,
വിവരം: റൈറ്റർ കോർപ്പറേഷൻ - റൈറ്റർ മിനറൽസ് -
കരിമ്പു - കാലാവധി തീർന്ന കമ്പ്യൂട്ടർ വെർമിറ്റി
പ്രാൻസൽ വെസ്റ്റ് പൂർണ്ണ സൗകര്യം സമ്മേളിച്ചു.

പരാമർശം: താങ്കളുടെ 56-96 ലെ കത്ത്.

ഒരു പരാമർശിച്ച കത്തിൽ അവശ്യപ്പെട്ടത്
ലോഡ് താഴെ പറയുന്ന വെർമിറ്റി പ്രാൻസൽ വെസ്റ്റ്
പൂർണ്ണ സൗകര്യം സമ്മേളിക്കുന്നു.

1. 25.3.96 ലെ ജി.മെസ് | | പി.മെസ് | 95-96 കേര. ദ. ജി. 771 |
20.20/96 (പ്രാൻസൽ വെസ്റ്റ്)
2. 356 ടൗൺ കരിമ്പു വെട്ടിച്ചു വില്പന നടത്തുന്നതി -
നുള്ള 5-6-96 ലെ ജി.മെസ് | | 20 | പി.മെസ് | 95-96 |
കേര. ദ. ജി | 439 | 20.20 | 96 നമ്പരിലുള്ള
പൂർണ്ണ സൗകര്യം വെർമിറ്റി

വിശ്വസ്തതയോടെ
5/6/96
ജി.പി.ഒ. റോഡ്
കോട്ടയം

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marked as EXHIBIT P referred
ANNEXURE R8 (h) (k)
in the above case

ADVOCATE

True English translation Annexure R8 (h) (k)

DDS No. ROA/1439/MM/96

Mining & Geology
District Office, Alappuzha
Date : 5.6.96

Geologist

Philip Mathew
Thekkenedumplackal
Mallappally West P.O.,
Kerala-689585

Sir,

Sub: Mines and Minerals-Minor Minerals-Regarding cancellation of expired movement permit and its renewal

Ref: Your letter dated 5-6-96

As requested by you vide letter referred above, the permit mentioned hereunder is hereby cancelled and renewed and sent to you herewith.

1. G.S. /1/PM/ 95-96/ RO/771/M.M./96 dated 25-3-96 (Cancelled).
2. Renewed permit G.S. /1/PM/ 95-96/ ROA/1439/MM/96 dated 5-6-96 for quarrying and sale of 356 tonnes of granite

Yours Faithfully,

Sd/-

Geologist,

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marked as EXHIBIT-P n referred
ANNEXURE R8 (h) (k)
in the above case

ADVOCATE

80

Annex R8(h)(4)

മൈനീസ് അൻറ് ജിയോളജി റിജനൽ അപ്പീസ്, അലപ്പപുഴ.

നം . അർജ്ജ/2380/എം എം /96 തീയതി 30-9-96.

ജിയോളജിസ്റ്റ്.

ശ്രീ. ഫിലിപ്പ് മാത്യു,
തെക്കൻമുഖ്യജാകർ,
മല്ല്യപുഴ (വെസ്റ്റ്-പി.ഒ.)
പത്തനം തിട.

സർ,

വിഷയം : മൈനീസ് അൻറ് മിനറൽസ് - മൈനർ മിനറൽസ് - കരിങ്കല്ല് - പുതിയ മൂവ്മെൻറ് പെർമിറ്റ് അനുവദിച്ചുവെന്നതും കാലാവധിതീർന്ന മൂവ്മെൻറ് പെർമിറ്റ് ക്യാൻസൽ ചെയ്യാനെന്നതും സംബന്ധിച്ച്

പരാമർശം : താങ്കളുടെ 30-9-96 ലെ കത്ത്

മേൽ പരാമർശിച്ച കത്തിൽ അപേക്ഷിച്ചതുപോലെ താഴെ പറയുന്ന പെർമിറ്റ് താങ്കളുടെ പേരിൽ അനുവദിച്ചു ഉതോടൊപ്പം അയക്കുന്നു.

1. 1250 ടൺ കരിങ്കല്ല് ഖൊടിച്ച് വില്പന നടത്തുന്ന തിന്മുള്ള 30-9-96 ലെ ജിഎസ്/2/പിഎം /96-97/ അർജ്ജ/2380/എം എം /96.
കാലാവധിതീർന്ന 19-6-96 ലെ ജിഎസ്/1/പിഎം /96-97/അർജ്ജ/1589/എം എം /96 നം പർ പെർമിറ്റ് പ്രകാരം അധികമായി ക്ഷണി അയച്ച 47 ടൺ കരിങ്കല്ല് ഉൾക്കൊള്ളുന്ന റോഡ്സി അയച്ച അസൽ ചലാൻ രസീത് ഈ അപീസിലേക്ക് മേൽ നടപടികൾ സ്വീകരിക്കുന്നതിലേക്ക് അയച്ചുതരുവാൻ താല്പര്യപ്പെടുന്നു.

വിശ്വസ്തൻ,
ജിയോളജിസ്റ്റ്.

ഉള്ളടക്കം : 1

21

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ADVOCATE

8)

True English translation Annexure R8 (h) (L)

Mining and Geology
Regional Office, Alappuzha
Date : 30.9.96

No. ROA/2380/MM/96

Geologist

Philip Mathew
Thekkenedumplackal
Mallappally West P.O.,
Pathanamthitta

Sir,

Sub: Mines and Minerals-Minor Minerals-Granite-Regarding issuance of new movement permit and cancellation of expired movement permit

Ref: Your letter dated 30-9-96

As requested by you vide letter referred above, the permit mentioned hereunder is hereby issued and sent to you.

1. Permit G.S. /2/PM/ 96-97/ RO/2380/M.M./96 dated 30-9-96 for quarrying and sale of 1250 tonnes of granite.
2. It is directed to send to this office the receipt/challan of royalty remitted against illegal transportation of 47 tonnes of granite as per expired Permit No. G.S. /1/PM/ 96-97/ ROA/1589/MM/96 dated 19-6-96

Yours Faithfully,

Sd/-

Geologist,

Enclosure: 1

This is the true copy of the document
marked as EXHIBIT P^{translation} referred
ANNEXURE R8(h)(L)
in the above case

ADVOCATE

Annex R8(h) (m)

നം. അർജ്ജ/3243/എം എം /96 തീയതി 4-12-96.
മൈസൂർ അൻറ് ജിയോളജി റിജനർ അഫീസ്, അലപ്പപുഴ.
ജിയോളജിസ്റ്റ്.

ഡ്രി. ഫിലിപ്പ് മാത്യു,
തെക്കൻമുഖം കോർപ്പറേഷൻ,
മലപ്പുഴ ജില്ല വെസ്റ്റ്-പി.ഒ.
പത്തനം തിട്ട.

സർ,

വിഷയം : മൈസൂർ അൻറ് മിനറൽസ് - മൈനർ മിനറൽസ് - കരിങ്കല്ല് - പുതിയ/ക്യാൻസർ ചെയ്ത മുഖ്മെൻറ് പെർമിറ്റുകൾ അപകൃതം സംബന്ധിച്ച്

പരാമർശം : 4-12-96 ലെ താങ്കളുടെ കത്ത്

മേ പരാമർശിച്ച് കത്തിൽ അപേക്ഷിച്ചതുപോലെ താഴെ പറയുന്ന പുതിയ/ക്യാൻസർ ചെയ്ത പെർമിറ്റുകൾ ഉതോടൊപ്പം അയക്കുന്നു.

- 1. 1250 ടൺ കരിങ്കല്ല് നുള്ള 4-12-96 ലെ ജിഎസ്/37 പിഎം /96-97/അർജ്ജ/3243/എം എം /96 (പുതിയത്)
- 2. 19-6-96 ലെ ജിഎസ്/1/പിഎം /96-97/ അർജ്ജ/1583/എം എം /96
- 3. 30-9-96 ലെ ജിഎസ്/2/പിഎം /96-97 അർജ്ജ/2380/എം എം /96

ക്യാൻസർ ചെയ്തവ

വിശ്വസ്തൻ
Prady W... 23/12/96
ജിയോളജിസ്റ്റ്.
2

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ADVOCATE

83

True English translation Annexure R8 (h) (m)

Mining and Geology
Regional Office, Alappuzha
Date : 4.12.96

No. ROA/3243/MM/96

Geologist

Philip Mathew
Thekkenedumplackal
Mallappally West P.O.,
Pathanamthitta

Sir,

Sub: Mines and Minerals-Minor Minerals-Granite-Regarding issuance of renewed/cancelled movement permit

Ref: Your letter dated 4-12-96

As requested by you vide letter referred above, the new/cancelled permits mentioned hereunder is sent to you.

1. Permit No. G.S. /37/PM/ 96-97/ ROA/3243/M.M./96 dated 4-12-96 for quarrying 1250 tonnes of granite (New)
2. G.S. /1/PM/ 96-97/ ROA/1583/MM/96 dated 19-6-96 (Cancelled)
3. G.S. /2/PM/ 96-97/ ROA/2380/MM/96 dated 30-9-96 (Cancelled)

Yours Faithfully,

Sd/-

Geologist,

This is the true copy of the document
marked as EXHIBIT P ^{translation} referred
ANNEXURE R8(h)(m)
in the above case

[Signature]
ADVOCATE

മൈനർ ഓഫീസ്,
ജി.ഐ.ഐ.ഐ. വകുപ്പ്,
അലപ്പുഴ.

തീയതി, 16-6-1997.

[Handwritten signature]

നം പര:- അർ.ഒ.എ/1516/എം എം /97.

ജി.ഐ.ഐ.ഐ.,
അലപ്പുഴ.

ശ്രീ. ഷീലിപ്പ് മാത്യു,
തെക്കൻമുഖം,
മലപ്പുഴ ജില്ല. വെസ്റ്റ്. പി.ഒ.,
പത്തനംതിട്ട.

സർ,

വിഷയം :- മൈനർ ഓഫീസ് മിനറൽസ് - മൈനർ മിനറൽസ് -
കുരിങ്ങില - പുതിയ ക്വാർട്ടർ ചെയ്ത മൂവ്മെന്റ്
പെർമിറ്റുകൾ അയക്കുന്നത് സംബന്ധിച്ചു്.

പരാമർശം :- 16-6-1997 ലെ താങ്കളുടെ കത്ത്.

മേൽ പരാമർശിച്ച കത്തിൽ അന്വേഷപ്പടതു് പോലെ താഴെ പറയുന്ന പ്രകാരം
ക്വാർട്ടർ ചെയ്ത പെർമിറ്റുകൾ ഉത്തരവ്പം അടയ്ക്കു ചെയ്തു അയക്കുന്നു.

1. 625 ടൺ കുരിങ്ങില പൊട്ടിച്ചു നിലപന നടത്തുന്നതിനുള്ള 16-6-97
ലെ ജി.എസ്/2/പി.എം /97-98/അർ.ഒ.എ/1516/എം എം /97
(പുതിയത്)
2. 16-4-97 ലെ ജി.എസ്/1/പി.എം /97-98/അർ.ഒ.എ/1010/എം എം /
97 (ക്വാർട്ടർ ചെയ്തതു്).

വിശ്വസ്തശോടെ,

[Handwritten signature]
ജി.ഐ.ഐ.ഐ.
[Handwritten signature]

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marked as EXHIBIT R referred
ANNEXURE R8(h)(w)
in the above case

[Handwritten signature]
ADVOCATE

85

True English translation Annexure R8 (h) (n)

Regional Office
Mining and Geology Department
Alappuzha
Date : 16.6.1997

No. ROA/1516/MM/97

Geologist
Alappuzha

Philip Mathew
Thekkenedumplackal
Mallappally West P.O.,
Pathanamthitta

Sir,

Sub: Mines and Minerals-Minor Minerals-Granite-Regarding issuance of renewed/cancelled movement permit

Ref: Your letter dated 16-6-1997

As requested by you vide letter referred above, the new/cancelled permits mentioned hereunder is sent to you.

1. Permit No. G.S. /2/PM/ 97-98/ ROA/1516/M.M./97 dated 16-6-97 for quarrying and sale of 625 tonnes of granite (New)
2. G.S. /1/PM/ 97-98/ ROA/1010/MM/97 dated 16-4-97 (Cancelled)

Yours Faithfully,

Sd/-

Geologist,

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ANNEXURE R8(h)(n)
in the above case

ADVOCATE

16

86

Annex R8(h) (o)

1000 . അർദ്ധം / 1010 / എം എം / 97 മിഷൻ 16-4-97.
 മിഷൻ 16-4-97.
 മിഷൻ 16-4-97.

ജി. എ. ജി. എസ്.
 ടി. പി. എ. പി. എസ്. മാത്യു.
 കെ. കെ. സി. സി.
 മേലപ്പള്ളി വെസ്റ്റ് - പി. ഒ.
 പത്തനം തിട്ട.

സം,

വിഷയം : മൈൻസ് അർട്ട് മിനറൽസ് - മൈൻസ്
 മിനറൽസ് - കരിങ്കല്ല് - പുതിയ
 മൂലമെൻറ് പെർമിറ്റ് അനുവദിച്ചുവെക്കുന്നതു
 സംബന്ധിച്ച്

പരാമർശം : 16-4-97 ലെ താക്കളുടെ കത്ത്

കരിങ്കല്ല് നിന്നും റോഡ് നിരക്ക് 8 രൂപയിൽനിന്ന്
 16 രൂപയായി 10-4-97 ലെ G.O (P) No 63 / 97 / 16

നം പർ ഗവ. നോട്ടീഫിക്കേഷൻ മുഖൻതരം വർദ്ധിപ്പിച്ചിട്ടുള്ള
 തിന്നാൽ താക്കൾ മേൽ പരാമർശിച്ച കത്തിൽ അവസ്യപ്പെടതു
 പോലെ 1250 ടൺ കരിങ്കല്ല് നിന്നും ചെഷ്ചുവാനുള്ള പെർ
 മിറ്റ് അനുവദിക്കുവാൻ സാധിക്കുകയില്ലെന്നുള്ള വിവരം അറിയി
 കുകയും 625 ടൺ കരിങ്കല്ല് നിന്നും ചെഷ്ചുവാനുള്ള
 16-4-97 ലെ ജി. എസ്. / 1 / പി. എം. / 97-98 / അർദ്ധം / 1010 /
 എം. എം. / 97 നം പരിലുള്ള പെർമിറ്റ് താക്കളുടെ പേരിൽ
 അനുവദിച്ചു ഉത്തോടൊപ്പം അയക്കുന്നു.

വി. പ്രമുഖൻ,
 ജി. എ. ജി. എസ്.
 16

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 marked as EXHIBIT P referred
 ANNEXURE R8(h) (o)
 in the above case

ADVOCATE

True English translation Annexure R8 (h) (o)

Mining and Geology
Regional Office, Alappuzha
Date : 16-4-97

No. ROA/1010/MM/97

Geologist

Sri. Philip Mathew
Thekkenedumplackal
Mallappally West P.O.,
Pathanamthitta

Sir,

Sub: Mines and Minerals-Minor Minerals-Granite-Regarding issuance of new movement permit

Ref: Your letter dated 16-4-97

Since the royalty for granite is enhanced from Rs. 8/- to Rs. 16/- vide government notification GO (P) No. 63/97/1D dated 10-4-97, it is hereby informed that it is not possible to issue permit for quarrying 1250 tonne granite as requested by you vide letter referred above and therefore Permit No. G.S. /1/PM/ 97-98/ ROA/1010/MM/97 dated 16-4-97 is issued to you for quarrying of 625 tonnes of granite.

Yours Faithfully,

Sd/-

Geologist,

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ANNEXURE R8 (h)
in the above case


ADVOCATE

88

Annexure R8 (i)

Recd. With A/D

No. DB8-4013/2011.

Office of the Superintending Engineer,
P.W.D. Roads & Bridges, South Circle,
Thiruvananthapuram.
Dated: 25/4/2011.From
Superintending Engineer.To
B. Sreekumar,
Govt. Contractor, Enayampalath
Keeer
Enayalikkadu,
Maunat, Alappuzha.Sir,
Subj:- Improvements to the road from Pallippad - Kurikkattumukku to Pullarapad
road Km. 0/000 to 2/190.

Ref:- Your tender for above work dated 2-4-2012.

Your Tender dated 2/4/12 for the above work has been accepted at your quoted percentage rate of 10.30% (Ten point three zero percentage) below estimate rate less cost of departmental materials and hire charges of departmental tools and plant specified to be supplied or issued as per accompanying schedule. You are directed to attend this office within 20 days from the date of Registration this order with the required stamp paper and receipted chalan or deposit receipt for the Security mentioned below and execute necessary Agreement for work. Further time of 10 days shall be allowed to execute Agreement by realising a fine of 1% of the P.A.C. subject to a minimum of Rs.600/- and maximum of Rs.15,000/-. Tender will be rejected agreement is not executed within 30 days from the date of this and work will be awarded to the next lowest tenderer. The contractor will take over charge of the site within 10 days after execute agreement and commence the work and after getting necessary action from the Executive Engineer, P.W.D. Roads Division, Alappuzha.

Contd...2



89

R8 (i) (a)

1. Before executing agreement on stamp paper you should deposit a security of Rs. 1,00,000/- (Rupees One lakh only) for the due fulfillment of the contract the security amount should be remitted in the Treasury Savings Bank Account and the Pass Book duly pledged to the Superintending Engineer, should be produced.
2. Any failure in this direction will be liable to result in the forfeiture of the special and permanent earnest money and cancellation of the proposed contract and the contractor shall be liable to pay the Government the entire loss that may be caused to Government by the Tenderer or rearrangement of the work of otherwise consequent of the Contractor's failure to execute the agreement or execute the work provided in clause 13 of the Notice Inviting Tenders and all such loss shall be recovered from him under the provision of the Revenue Recovery Act or other wise.
3. It must be understood that on no account the percentage rate once fixed shall will be increased.
4. The work should be completed in all respect within 12 (Twelve) months from the date of *Handing over the site*.
5. All the terms and conditions of the Notice inviting Tenders the tender shall be *binding on the Contractor*.

Acc:- Accepted Schedule - 1 No.

Yours faithfully,

Jayabhar

(17) SUPERINTENDING ENGINEER
(For and on behalf of the
Governor of Kerala)

Copy to the District Employment Officer, Alappuzha.
Copy to the Executive Engineer, Roads Division, Alappuzha.
Copy to the Asst. Executive Engineer, Roads Sub Division, Alappuzha.
Copy to the Asst. Engineer, Roads Section, Alappuzha.

This is the true copy of the document
dated as ~~EXHIBIT P~~ referred
ANNEXURE R8 (i) (a)
in the above case

ADVOCATE

5274/12/C2

റവന്യൂ ഡിവിഷണൽ ഓഫീസ്, തിരുവല്ല
Fax : 04692601202
Phone : 04692601202
E.Mail : rdo.tvla@gmail.com.
Date : 20-12-2012.

റവന്യൂ ഡിവിഷണൽ ഓഫീസർ,
തിരുവല്ല

ജിയോളജിസ്റ്റ്
മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ജില്ലാ കാര്യാലയം, പത്തനംതിട്ട.
മിനി സിവിൽ സ്റ്റേഷൻ
ആറന്മുള. PO

സർ,

വിഷയം പാറ ഖനനം നടത്തുന്നതിന് മേൽമണ്ണ് നീക്കം ചെയ്യുന്നതിന് പെർമിറ്റ് അനുവദിക്കുന്നത് സംബന്ധിച്ച്

സൂചന 1. പത്തനംതിട്ട ജില്ലാ കളക്ടറുടെ 17-12-12ലെ C2-52596/12 നം. കത്ത്
2. മല്ലപ്പള്ളി താലൂക്കിൽ 3-12-12ലെ A7-8375/12 നം. റിപ്പോർട്ട്

ആനിക്കാട് വില്ലേജിൽ Bl.31 ൽ സർവ്വെ 326/2, 326/4, 326/5, 325/3 എന്നീ നമ്പരിൽപ്പെട്ട 01.18.10 ഹെക്ടർ 09.10 ആർ, 33.30 ആർ, 43.40 ആർ പുരയിടത്തിൽ നിന്ന് പാറ ഖനനം ചെയ്യുന്നതിനായി മേൽമണ്ണ് നീക്കം ചെയ്യുന്നതിനായി ടി വില്ലേജിൽ തെക്കേ നെടുപ്പാക്കൽ ആനിക്കാട് അപേക്ഷ സമർപ്പിച്ചതിന്റെ അടിസ്ഥാനത്തിൽ തഹസിൽദാർ അന്വേഷണം നടത്തി സ്ഥലപരിശോധന നടത്തിയിട്ടുള്ളതാണ്. ടി പുരയിടം അപേക്ഷകന്റെ കൈവശത്തിലും കരംതീരുവയിലും ഉള്ളതാണ്. ടി പുരയിടത്തിൽ നിന്നും പാറ ഖനനം ചെയ്യുന്നതിന് ജിയോളജിയിൽ നിന്നും അനുവാദം നൽകിയിട്ടുള്ളതാണ്. പാറ ഖനനം നടത്തുന്നതിന് മേൽമണ്ണ് നീക്കം ചെയ്യുന്നതിനാൽ, ടി സർവ്വെ നമ്പരിൽ നിന്നും നീക്കം ചെയ്യുന്ന മണ്ണ് 1500 ലോഡ് മണ്ണ് മാവേലിക്കര താലൂക്കിൽ പള്ളിപ്പാട്-കരിക്കാട്ടുമുക്ക് റോഡ് നിർമ്മാണത്തിന് മണ്ണ് കൊണ്ടുപോകുന്നതിന് പെർമിറ്റ് നൽകുന്നതിന് ആക്ഷേപം ഇല്ലായെന്ന് അറിയിക്കുന്നു.

തിരുവനന്തപുരം PWD Roads & Bridges
സൂപ്രണ്ടിംഗ് എൻജിനീയറുടെ കത്തിന്റെ പകർപ്പ് ഉൾക്കൊള്ളിക്കുന്നു)

വിശ്വസ്തതയോടെ,

റവന്യൂ ഡിവിഷണൽ ഓഫീസർ.

This is the blue copy of the document
marked as EXHIBIT 4
ANNEXURE R8 (5)
in the above case
ADVOCATE

91

Annexure R8(j)(a)

True English translation Annexure R8 (j) (a)

5274/12/C2

Revenue Divisional office, Thiruvalla,
Fax : 04692601202
Phone :04692691202
Email :rdo.tvla@gmail.com.
Date :20.12.2012

Revenue Divisional Officer,
Thiruvalla

Mining and Geology Department,
District office, Pathanamthitta
Mini Civil Station,
Aranmula P.O.,

Sir,

Sub: issuance of permit for removal of top soil for granite quarrying

- Ref: 1. letter No. C2- 52596/12 of District Collector Pathanamthitta dated 17.12.12.
2. Report of Mallappally Taluk A7 – 8375/12 dated 3-12-12

On the basis of application by Thekkenedumplackal Anicadu for removal of top soil for mining granite in 01.18.10 hectare 09.10 Ares, 33.30 Ares, 43.40 Ares, of garden land comprised in Sy No. 326/2, 326/4, 326/5, 325/3 in Block No. 31 of Anicadu village, Tahsildar has conducted site inspection. The property is in possession of the petitioner and he is paying tax. For granite quarrying permit was given by the geologist. Hence there is no objection in granting permit for removal of 1500 loads of soil from said property and transporting it for construction of Pallippad – Karikkattumukku road in Mavelikkara Taluk.

The letter of superintending Engineer, PWD Roads and bridges Thiruvananthapuram is enclosed.

Thanking you,

Sd/-

Revenue Divisional Officer,



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മൈനിംഗ് & ജിയോളജി വകുപ്പ്
ജില്ലാ കാര്യാലയം, പത്തനംതിട്ട
മിനി സിവിൽ സ്റ്റേഷൻ, ആറന്മുള പി.ഒ.
ഫോൺ: 0468-2317119
ഇമെയിൽ: geo.pat.dmg@kerala.gov.in

നം: 833/ഡിഒപിറ്റിഎ/എം/16.

തീയതി: 26.12.2016

ജിയോളജിസ്റ്റ്
പത്തനംതിട്ട.

ശ്രീ. നവീൻ മാത്യു ഫിലിപ്പ്
തെക്കേനൈടുംപ്ലാക്കൽ
മല്ലപ്പള്ളി

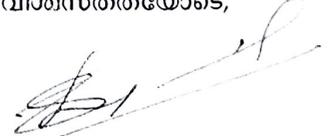
സർ,

വിഷയം: W.P.(C)No.34335/2016(N) നമ്പർ കേസിലുള്ള 7.12.2016 ലെ ഉത്തരവ് നടപ്പാക്കിയത് - സംബന്ധിച്ച്

- സൂചന: 1) 2015 ലെ കെ.എം.എം.സി. ചട്ടങ്ങൾ
- 2. താങ്കളുടെ 21.12.2016 ലെ അപേക്ഷ.

മേൽ സൂചന പ്രകാരം മല്ലപ്പള്ളി താലൂക്കിൽ ആനിക്കാട് വില്ലേജിൽ പ്രവർത്തിക്കുന്ന താങ്കളുടെ ഉടമസ്ഥതയിലുള്ള ഫിലിപ്പ്സ് ഗ്രാനോ പ്രോഡക്റ്റ്സ് എന്ന സ്ഥാപനത്തിൽ കോടതി ഉത്തരവിന്റെ അടിസ്ഥാനത്തിൽ പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിന്റെ പ്രതിനിധിയുടെ സാന്നിധ്യത്തിൽ 24.12.2016 ൽ ഈ ആഫീസിൽ നിന്നും നടത്തിയ സ്ഥലപരിശോധനയിൽ താങ്കളുടെ ക്വട്ടേഷന്റെ സമീപത്തായി സ്റ്റോക്ക് ചെയ്തിരുന്ന മേൽ മണ്ണും, വെയ്സ്റ്റും പൊല്യൂഷൻ കൺട്രോൾ ബോർഡിന്റെ നിർദ്ദേശപ്രകാരം അറിയിച്ചിട്ടുള്ള രീതിയിൽ നീക്കം ചെയ്തതായി ബോധ്യപ്പെട്ടു. കൂടാതെ മേൽമണ്ണ് മാറ്റിയ ലവലിൽ Geo Textiles (coir mat) കൊണ്ട് സംരക്ഷണം വരുത്തിയിട്ടുള്ളതായും ബോധ്യപ്പെട്ടിട്ടുണ്ട്.

വിശ്വസ്തതയോടെ,


ജിയോളജിസ്റ്റ്



This is the true copy of the document
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ANNEXURE Rg (k)
in the above case


ADVOCATE

93

Annum R8(k)(a)

Mining and Geology Department,
District office, Pathanamthitta
Mini Civil Station, Aranmula P.O.,
Phone : 0468-2317119
Email :

geo.pat.dmg@kerala.gov.in

Dated : 26.12.2016

No. 833/DOPTA/A/M/16.

Geologist
Pathanamthitta.

Sri Naveen Mathew Philip
Thekkenumplackal
Mallappally

Sir,

Sub: Order in W.P.(C) No. 34335/2016 (N) dated 7.12.2016 - regarding

- Ref: 1) KMMC RULES 2015
2) Application dated 21.12.2016

As per the reference cited above as directed by the Hon'ble High Court, the property of Philip Grano Products in your ownership functioning in Anicadu village, Mallappally Taluk inspected on 24.12.2016 in the presence of representative^{and} of Pollution Control Board it was found that the top soil and waste stock near your quarry was removed to the level directed by the Pollution Control Board. It was also found that the soil up to removed was protected with Geo Textiles.

Thanking you,

Sd/-

Geologist

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ANNEXURE R8(k)(a)
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ADVOCATE

94

Annexure R8(d)



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ANNEXURE R8(d)
in the above case

[Signature]
ADVOCATE

95

Annexure Rg(m)

FORM - U

QUARRYING PERMIT GRANTED/RENEWED UNDER CONSOLIDATED ROYALTY
PAYMENT SYSTEM FOR THE EXTRACTION OF GRANITE BUILDING STONE

[See rule 3, 4(1A)]

No: 20/13-14/QP/CRPS/GBS/1733/DOPTA/M/2012.

Date: 05/08/2013

A Quarrying Permit has been granted under *Consolidated Royalty Payment System* for the extraction of Granite Building Stone from the Quarry under the Kerala Minor Mineral Concession Rules, 1967 to Sri./Smt. **Sri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O., Pathanamthitta** and is hereby permitted to operate the Quarry and sell various sizes of aggregates of **Granite Building Stone** thereof from below mentioned area:

Location of the Quarry – District.	: Pathanamthitta		
Taluk.	: Mallappally	Panchayat/	} Anikkad Municipality
Village.	: Anikkadu	Municipality	
Survey No.	: 325/3 (Block 31)		
Extent.	: 0.2253 Hect.		

This Quarrying Permit will be in force for one year from the date of issue.

Conditions

- 1) Quarrying shall be strictly confined to the area allotted for this purpose.
- 2) No quarrying shall be done within 75m of Railway line and bridges or 50m from State Highway, Residential Buildings and river banks.
- 3) The depth of the pit below surface formed due to quarrying shall not exceed 6 metres.
- 4) The permit holder shall at all time during the term of the permit keep or cause to be kept correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral extracted and if sold, to whom sold, place, cash memorandum, No., etc.
- 5) The quarry and the account kept there shall be open for inspection by the officers of the Department of Mining and Geology during all reasonable time.
- 6) The permit holder shall give on demand information pertaining to the quarry that may be called for by the undersigned or the officer duly authorized by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and failing which, the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
- 7) The permit holder shall not be eligible for refund or any of the amounts paid by way of consolidated royalty, etc.
- 8) This permit is subject to all Rules and Regulations which may from time to time to be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health of employees or of the public whether under the Indian Mines Act, 1952 or otherwise.



96²

Annex R8(m) (2)

- 9) The permit holder shall without delay send to the District Collector, and the undersigned and the Officer duly authorized by him in this regard the report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under strength of this permit.
- 10) The permit holder shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbances which may be done by him in exercise of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- 11) Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967 but left out in this permit, which may be found applicable to the permit holder shall be treated and binding on the permit holder.
- 12) The permit holder shall give a cash memorandum in Form 'P' (Rule 48-K) while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
- 13) On any account, the quarrying operations should not cause any damage to life and property in this nearby areas and it should not cause any kind environmental hazard. If any violations noticed by the competent authority, or any person duly authorized in this behalf he has the right to suspend/cancel the permit.
- 14) The Permit holder should provide fencing around the permitted area before commencing the quarrying operation and exhibit a sign board (minimum size 40x80cm) mentioning the details of quarry.
- 15) The quarry operator shall strengthen and secure the sides of the quarry so as to prevent any danger.
- 16) This quarrying permit is issued subject to the Govt. order No. G.O.(Ms) 144/12/ID dated 11-12-12 and subsequent circular No. 3889/M2/2012 dated 12-12-12 of Director of Mining and Geology, Thiruvananthapuram.

N.B:- This is not a license for starting quarrying operations. Quarrying operations can be started only after getting the D & O license from the concerned Local Self Government Institution under the Kerala Panchayati Raj Act.

Dated this 5th day of August 2013.



SENIOR GEOLOGIST

(Seal of the competent authority)

To

Sri./Smt. Sri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O.,
Pathanamthitta.

- Copy to: 1) The Director of Mining and Geology.
2) The District Collector, Pathanamthitta.

db/

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE R8(m)
in the above case

ADVOCATE

97

Annexum R3(n)

FORM - U

QUARRYING PERMIT GRANTED/RENEWED UNDER CONSOLIDATED ROYALTY
PAYMENT SYSTEM FOR THE EXTRACTION OF GRANITE BUILDING STONE

[See rule 3, 4(1A)]

No: 21/13-14/QP/CRPS/GBS/1732/DOPTA/M/2012.

Date: 05/08/2013

A Quarrying Permit has been granted under *Consolidated Royalty Payment System* for the extraction of Granite Building Stone from the Quarry under the Kerala Minor Mineral Concession Rules, 1967 to Sri./Smt. **Sri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O.** and is hereby permitted to operate the Quarry and sell various sizes of aggregates of **Granite Building Stone** thereof from below mentioned area:

Location of the Quarry – District.	: Pathanamthitta		
Taluk.	: Mallappally	Panchayat/	} Anikkad Municipality
Village.	: Anikkadu	Municipality	
Survey No.	: 328/5-1		
Extent.	: 0.1743 Hect.		

This Quarrying Permit will be in force for one year from the date of issue.

Conditions

- 1) Quarrying shall be strictly confined to the area allotted for this purpose.
- 2) No quarrying shall be done within 75m of Railway line and bridges or 50m from State Highway, Residential Buildings and river banks.
- 3) The depth of the pit below surface formed due to quarrying shall not exceed 6 metres.
- 4) The permit holder shall at all time during the term of the permit keep or cause to be kept correct and intelligible books of accounts which shall contain accurate entries showing from time to time the quantity of mineral extracted and if sold, to whom sold, place, cash memorandum, No., etc.
- 5) The quarry and the account kept there shall be open for inspection by the officers of the Department of Mining and Geology during all reasonable time.
- 6) The permit holder shall give on demand information pertaining to the quarry that may be called for by the undersigned or the officer duly authorized by him in that behalf and comply with the provisions of the Kerala Minor Mineral Concession Rules, 1967 and failing which, the permit is liable to be cancelled and suitable action taken as provided for in the Rules.
- 7) The permit holder shall not be eligible for refund or any of the amounts paid by way of consolidated royalty, etc.
- 8) This permit is subject to all Rules and Regulations which may from time to time to be issued by the State Government regulating the working of the quarries and other matters affecting the safety, health of employees or of the public whether under the Indian Mines Act, 1952 or otherwise.



- 9) The permit holder shall without delay send to the District Collector, and the undersigned and the Officer duly authorized by him in this regard the report of any accident causing loss of life or serious bodily injuries or seriously affecting or endangering life or property which may at any time occur at or in the said lands in the course of operations under strength of this permit.
- 10) The permit holder shall make and pay such reasonable compensation as may be assessed by lawful authority in accordance with the law in force on the subject for all damage, injury or disturbances which may be done by him in exercise of the powers granted by this permit and shall indemnify and shall keep indemnified fully and completely the State Government against all claims which may be made by any person or persons in respect of any such damage, injury or disturbance and all costs and expenses in connection therewith.
- 11) Any condition prescribed in the Kerala Minor Mineral Concession Rules, 1967 but left out in this permit, which may be found applicable to the permit holder shall be treated and binding on the permit holder.
- 12) The permit holder shall give a cash memorandum in Form 'P' (Rule 48-K) while selling minor mineral to any purchaser and the duplicate copy retained by the permit holder.
- 13) On any account, the quarrying operations should not cause any damage to life and property in this nearby areas and it should not cause any kind environmental hazard. If any violations noticed by the competent authority, or any person duly authorized in this behalf he has the right to suspend/cancel the permit.
- 14) The Permit holder should provide fencing around the permitted area before commencing the quarrying operation and exhibit a sign board (minimum size 40x80cm) mentioning the details of quarry.
- 15) The quarry operator shall strengthen and secure the sides of the quarry so as to prevent any danger.
- 16) This quarrying permit is issued subject to the Govt. order No. G.O.(Ms) 144/12/ID dated 11-12-12 and subsequent circular No. 3889/M2/2012 dated 12-12-12 of Director of Mining and Geology, Thiruvananthapuram.

N.B:- This is not a license for starting quarrying operations. Quarrying operations can be started only after getting the D & O license from the concerned Local Self Government Institution under the Kerala Panchayati Raj Act.

Dated this 5th day of August 2013.



SENIOR GEOLOGIST

(Seal of the competent authority)

To

Sri./Smt. Sri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O..

Copy to: 1) The Director of Mining and Geology.
2) The District Collector, Pathanamthitta.

db/

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE R8(n)(2)
in the above case

ADVOCATE

FORM - 8

REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See Rule 48 R)

No.06/RM/PTA/3905/M3/2002 Dated, 28.6.2002.

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to Shri Philip Mathew, Thekkenedumplackal, Mallappally P.O., Pathanamthitta, PIN-689585 is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size - 40.64 x 22.86 cm.

No. of jaws - 3 (three only)

Location of the registered crusher unit and the facility in Sy. Nos. 305/10, 305/12, 325/2, 326/2, 327/1, 328/6m 329/9, 329/10 of Anicadu Village, Mallappally Taluk, Pathanamthitta Dist.

This registration will be in force for the financial year 2002-2003.

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

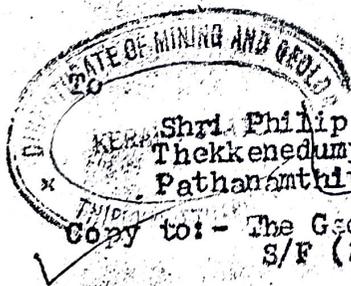
The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this Twenty eighth day of June 2002.

Seal of the competent authority.

Sd/-
P. JOHN SAMUEL
DIRECTOR OF MINING AND GEOLOGY
(Signature of the competent authority)



Shri Philip Mathew,
Thekkenedumplackal, Mallappally P.O.,
Pathanamthitta - 689585.

Copy to:- The Geologist, Dist. Office, Pathanamthitta.
S/F (2).
(By Order)

Chalan No. 589 dt. 28.6.02 remitted
at Sub Treasury, Mallappally
an amount of Rs. 75,000/-.

Senior Superintendent

This is the true copy of the document
marked as EXHIBIT P referred

ANNEXURE R8 (0)

in the above case

ADVOCATE

100

Annexure R8(o)(a)

Form S
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See rule 48 R)

No.7/RMU/PTA/2722/M3/2003

dt.1/4/2003.

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to Sri.Philip Mathew, Thekkenalackal, Mallappally, Pathanamthitta is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size : 16 " x 9" (40 cm x 22.5cm)

No. of jaws : 3 Nos.

Location of the registered crusher unit and the facility. over an area of 3.9842 hectares of land comprised in Sy.No.305/10,305/12,325/2,326/2,327/1,328/6,329/9,329/10 of Anicadu Village, Mallappally Taluk, Pathanamthitta district

This registration will be in force for the financial year 2003-04
Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Miners and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this first day of April 2003.

Seal of the competent authority.

Sd/-

N. KRISHNAKUMAR

DIRECTOR OF MINING AND GEOLOGY

To

Sri.Philip Mathew,
Thekkenalackal,
Mallappally, Pathanamthitta



(BY ORDER)

1/4/2003

Copy to :

The Geologist, Dist. Office, Pathanamthitta

Stock File(2)

Chalan No.36 dt.1/4/03 remitted at Additional Sub Treasury, Thiruvananthapuram

Rs.75,000/-

SENIOR SUPERINTENDENT

This is the copy of the document referred marked as EXHIBIT - A

ANNEXURE

in the above case

R8(o)(a)

10)

Annexure 8(c)(b)

Form 2

REGISTRATION AS REGISTERED METAL CRUSHER UNIT

(See rule 48 R)

No. 19 RMU/PTA 2171 NR 2004

dt. 27-3-2004

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967, to Shri. Philip Mathew, Thekkenedumplackal, Mallappally, Pathanamthitta, is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size	No. of jaws
16" X 9" (40cm x 22.5cm)	3 Nos. (Three only)

Location of the registered crusher unit and the facility	Extent 3.9842 hectares
	Sy. No.: 305.10, 305.12, 325.2, 326.2, 327.1, 328.6, 329.9, 329.10

Village: Anicadu, Taluk: Mallappally, District: Pathanamthitta

This registration will be in force for the financial year 2004 - 2005

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this 27th day of March 2004

Seal of the competent authority.

Sd-

N. KRISHNAKUMAR
DIRECTOR OF MINING AND GEOLOGY

To

Shri. Philip Mathew,
Thekkenedumplackal Mallappally,
Pathanamthitta.

Copy to :

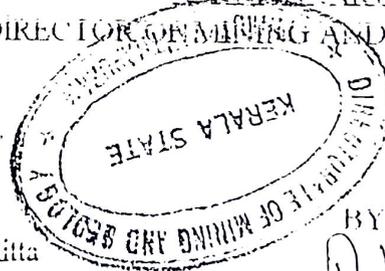
The Geologist, Dist. Office: Pathanamthitta
Stock File. File

Chalan No. 181 dt. 25-3-2004 submitted at

SBI, Mallappally.

for Rs. 75,000/-

gk



BY ORDER

R. V. M.
29/03/2004

JUNIOR SUPERINTENDENT

This is the true copy of the document
marked as ~~EXHIBIT P~~ referred
ANNEXURE 8(c)(b)
in the above case

[Signature]
ADVOCATE

102

Annexure R8(0)(U)

Form S
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See rule 48 R)

No.61/RMU/PTA/2029/M3/2005

dt.21-3-2005

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to Shri. Philip Mathew, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta District is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size	No. of jaws
40cm x 22.5cm (16" x 9")	3Nos.(Three only)
Location of the registered crusher unit and the facility	Extent : 3.9842 hectares Sy. Nos.: 305/10,305/12,325/2,326/2,327/1, 328/6,329/9,329/10

Anicadu Village, Mallappally Taluk, Pathanamthitta District

This registration will be in force for the financial year 2005 -2006

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this 21st day of March 2005

Seal of the competent authority.

Sd/-

N. KRISHNAKUMAR
DIRECTOR OF MINING AND GEOLOGY

To

Shri. Philip Mathew,
Thekkenedumplakkal,
Mallappally West P.O.,
Pathanamthitta District

Copy to :

The Geologist, Dist. Office: Pathanamthitta

Stock File, File 3

Chalan No.322 dt. 18-9-2005 remitted at SBT,

Mallappally, Pathanamthitta

for Rs.75,000/-

gk

BY ORDER

Rathnam
27/03/2005

JUNIOR SUPERINTENDENT

This is the true copy of the document
marked as ~~EXHIBIT P~~ referred
ANNEXURE R8(0)(U)
in the above case

Advocate

103

Annexure R8(c)(d)

Form S

REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See rule 48 R)

No.8/RMU/PTA/2156/M3/2006

dt 20-3-2006

A registration to register as registered metal crusher unit for making various size of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to Sri.Philip Mathew, Thekkenedumplakkal, Mallappally West P.O,Pathnamthitta is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size
40 cm x 22.5cm(16" x 9")

No. of Jaws
3Nos.(Three only)

Location of the
registered crusher unit
and the facility

Extent : 3.9842 Hts
Sy. No. : 305/10,305/12,325/2,326/2,327/1,328/6,
329/9,&329/10.

Anikkadu Village, Mallappally Taluk, Pathnamthitta District.

This registration will be in force for the financial year 2006 -2007

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of

premises the true list of granite aggregates offered for sale by them.

Dated this 20 th day of March 2006

(Seal of the competent authority).

Sd/-

N. KRISHNAKUMAR

DIRECTOR OF MINING AND GEOLOGY

Sri.Philip Mathew,
Thekkenedumplakkal, Mallappally West P.O
Pathnamthitta

Copy to :

The Geologist, Dist. Office: Pathnamthitta
Stock File, File

Chalan No.356 dt. 16-3-2006 remitted at SBT

Mallappally

for Rs. 75,000/- (Rupees Seventy Five Thousand Only)

BY ORDER



JUNIOR SUPERINTENDENT

This is the true copy of the document
marked as EXHIBIT P referred

ANNEXURE R8(c)(d)
in the above case

ADVOCATE



104

FORM - S
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
 (See rule 48 R)

No.17/RMU/PTA/2623/M3/2007

Dated : 29-03-2007

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to **Shri. Philip Mathew, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta** is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

<u>Jaw size</u>		<u>No. of Jaws</u>
Cone Crusher		1 Number(One only)
40 cm x 22.5 cm (16" x 9")		2 Numbers(Two Only)
	Extent	3.9842Hts.
Location of the registered crusher unit and the facility	Sy.No.	305/10,305/12,325/2, 326/2, 327/1, 328/6, 329/9 & 329/10 in Block No. 31
	Village	Anikkadu
	Taluk	Mallappally
	District	Pathanamthitta

This registration will be in force for the financial year **1st Half of 2007 -2008**

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises, the true list of granite aggregates offered for sale by them.

Dated this **29th** day of **MARCH 2007**

Sd/-

K.L.KRISHNAMOORTHY
DIRECTOR OF MINING AND GEOLOGY(IC)

(See) the competent authority)

Shri. Philip Mathew,
Thekkenedumplakkal, Mallappally West P.O.,
Pathanamthitta

Copy to :

The Geologist, Dist. Office: **Pathanamthitta**
 Stock File, File

Chalan No.519 dt. 29-3-2007 remitted at **SBT****Treasury Br.: Tvpm**for **Rs.1, 50,000/- (Rupees One lakh fifty thousand only)****gk**

(BY ORDER)

Ral hmn
SENIOR SUPERINTENDENT

This is the true copy of the document
 marked as **EXHIBIT P** referred

ANNEXURE R8(o) (e)

in the above case

gk

Form S
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
 (See Rule 48 R)

No. 17/RMU/PL4/2623/MS/2007.

Dated: 25/9/2007.

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to Shri Philip Mathew, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta Dist. is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

<u>Jaw size</u>	<u>No. of jaws</u>
One Crusher	One only
16" x 9" (40 cm x 22.5 cm)	2 Nos. (Two only)
Location of the registered crusher unit	Extent : 3.9842 hectares.
and the facility	Sy. No. : 305/10, 305/12, 325/2, 326/2, 327/1, 328/6, 329/9 and 329/10 Block No. 31
	Village : Anikkadu
	Taluk : Mallappally.
	District : Pathanamthitta.

This registration will be in force for the financial year 2nd half of 2007 -2008.

Conditions for Registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this the 25th day of September 2007

Seal of the competent authority

Sd/-

K.L. KRISHNAMOORTHY

DIRECTOR OF MINING AND GEOLOGY

Shri Philip Mathew, Thekkenedumplakkal,
 Mallappally West P.O., Pathanamthitta Dist

Copy to:

The Geologist, District Office, Pathanamthitta.

Stock File, File

Chalan No 149 dt 24/9/2007 remitted at Sub Treasury, Medical College Branch.

for Rs 1,50,000/ (Rupees One Lake Fifty thousand only)

(By Order)

Senior Superintendent.

This is the true copy of the document
 marked as EXHIBIT P referred
 ANNEXURE R8(0) (F)
 in the above case

Rs. 26.9

ADVOCATE

106

Annexure R8(0) (g)

FORM - S
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See rule 48 R)

No.84/RMCU/PTA/3593/M3/2008

Dated : 04-04-2008

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to **Shri. Philip Mathew, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta District** is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size
Cone Crusher
40 cm x 22.5 cm (16" x 9")

No. of Jaws
1 No. (One only)
2 Numbers (Two only)

Extent	:	05.1962 Hect.
Location of the	Sy. Nos.	328/6, 329/9, 329/10, 325/1, 325/2, 305/10, 305/11, 327/1
registered	Village	Anikkadu
crusher unit	Taluk	Mallappally
and the facility	District	Pathanamthitta

This registration will be in force for the 1st half financial year
financial year 2008 - 2009

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this 04th day of APRIL - 2008

Sd/-
K.L. KRISHNAMOORTHY
DIRECTOR OF MINING AND GEOLOGY



(Seal of the competent authority)

Shri. Philip Mathew, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta District

(BY ORDER)

The Geologist, Dist. Office, Pathanamthitta
Stock File, File

Chalan No.86 dt. 04-04-08 remitted at Sub
Treasury : Medical College, Tvpm.
for Rs. 1,50,000/- (Rupees One lakh & fifty thousand only)

gk

[Signature]
SENIOR SUPERINTENDENT

This is the true copy of the document
marked as EXHIBIT P referred
ANNEXURE R8(0) (g)
in the above case

[Signature]
ADVOCATE

108

Annexure Rs(0) Ci)

Form S

REGISTRATION AS REGISTERED METAL CRUSHER UNIT

(See rule 48 R)

No.22/RMCU/PTA/2345/M3/2009

Dt: 23-03-2009

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 . to **Shri. Philip Mathew, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta** is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size

Cone Crusher

40cm x 22.5 cm (16" x 9")

Location of the registered crusher

And the facility

Extent
Sy. No

Village
Taluk
District

No. of Jaws
1 No.(One only)
2 Nos. (Two only)
5.1962 Hect.
328/6,329/9,329/10,327/1,
325/1,325/2,305/10,305/11
Anikkadu
Mallappally
Pathanamthitta

This registration will be in force for the financial year 1st half of 2009 –2010

Conditions for registration

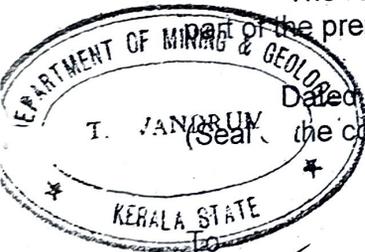
The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this 23rd day of March-2009

(Seal) the competent authority)



Sd/-

C. VASUDEVA

DIRECTOR OF MINING AND GEOLOGY(I/C)

✓ **Shri. Philip Mathew, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta**

BY ORDER

Copy to :

The Sr. Geologist, Dist. Office: Pathanamthitta.

Stock File, File

Chalan No. 110 dt 23-3-2009 remitted Sub

Treasury :Medical College,Tvpm.

for Rs.1,50,000/-(Rupees One lakh & fifty thousand Only)

gk/23-3-09/C10

SENIOR SUPERINTENDENT

Handwritten signature and date 23/3/09

This is the true copy of the document marked as ~~EXHIBIT D~~ referred ANNEXURE in the above case

Handwritten signature
ADVOCATE

5010/M3/2010

Directorate of Mining and Geology,
Thiruvananthapuram-4
Phone/FAX No. : 0471-2447429
e-mail : director@dmg.kerala.gov.in
www.dmg.kerala.gov.in

Dated : 29-03-2010

The Director of Mining and Geology

Shri. Naveen Mathew Philip,
Thekkenedumplackal, Mallappally West P.O.,
Pathanamthitta

Sub: Mines and Minerals-Minor Minerals-Registration of crusher unit to
Shri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally
West P.O., Pathanamthitta

- Ref : 1. Letter No. 586/DOPTA/M/2010/ dt. 26-3-2010 of the Sr. Geologist,
Dist. Office, Pathanamthitta
2. Registration No. 75/2010-11/RMCU/PTA/5010/M3/2010
dt. 29-03-2010

I am forwarding herewith a registration in Form-S granted for the financial year 2010-2011 to Shri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O., Pathanamthitta for changing over to the consolidated levy scheme as provided in KMMC Rules, 1967. In this regard the following instructions are issued:

- Every consignment of granite building stone despatched under this registration shall be invariably be accompanied by a certificate of despatch in form P of the KMMC Rules, 1967 and stamped on the reverse "Suffered consolidated Levy" under the signature and the seal of officer of this Department in charge of the district where the crusher is located.
- Monthly and annual returns as per the provisions of KMMC Rules, 1967 shall be filed as laid down in the statute.

Any default or lapse on your part to conform to the above instructions may be cause for summary termination of this registration with out prejudice of any action that may be instituted in accordance with the statute.

Yours faithfully,

DIRECTOR OF MINING AND GEOLOGY

Copy to:

The Sr. Geologist, District Office, Pathanamthitta (for information and follow up)

actions)

10/03/2010/5010/M3/2010

This is the true copy of the document
marked as ~~EXHIBIT P~~ referred
ANNEXURE R8(C)(J)
in the above case

ADVOCATE

110

Annexure R8(c)(k)

Form S

REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See rule 48 R)

No.35/2011-12/RMCU/PTA/2259/M3/2011

Dt: 23-03-2011

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to **Shri. Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O., Pathanamthitta** is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

Jaw size
Cone Crusher
Location of the registered
crusher
and the Facility

Extent
Sy. No

Village
Taluk
District

No. of Jaws
1 No. (One only)
5.1962 Hectare
328/6, 329/9, 10, 327/1,
325/1,2, 305/10 & 11
Anikkadu
Mallappally
Pathanamthitta

This registration will be in force for the financial year 2011-12
Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this 23rd day of MARCH - 2011

(the competent authority)

Sd/-

T. RAJENDRAN

DIRECTOR OF MINING AND GEOLOGY

Sd/- **Naveen Mathew Philip, Thekkenedumplackal, Mallappally West P.O., Pathanamthitta**

BY ORDER

(Signature)
23.3.2011
SENIOR SUPERINTENDENT

Copy to

The Geologist, Dist. Office: Pathanamthitta

Stock File, File

Chalan No. 60 dt 22-03-2011 remitted SBT

Mallappally

for ₹ 2,00,000/- (Rupees Two lakhs Only)

Quarrying Lease considered for Registration

1. Pro. Order No. 429/05-06/8952/M3/2005 dt. 14-11-05

2. Pro. Order No. 828/07-08/1053/M3/2008 dt. 17-02-08

(Transfer Order No. 325/2009-10/7023/M3/2009 dt. 24-09-2009)

gk/23-03-11/C18

This is the true copy of the document
marked as **EXHIBIT P** referred
ANNEXURE R8(c)(k)
in the above case

(Signature)
ADVOCATE

11

Annexure R8(0)

Form S
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See rule 48 R)

No.10/2012-13/RMCU/PTA/2097/M3/2012

Dt: 09.3.2012

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to **Shri Naveen Mathew Philip, Thekkenadumplackal, Mallappally, West PO, Pathanamthitta** is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

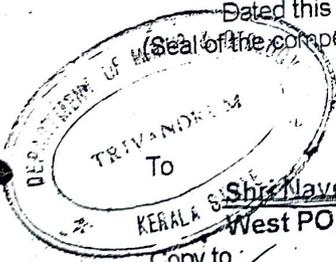
Jaw size <u>Cone Crusher</u>	Extent	No. of Jaws No(One only)
Location of the registered crusher and the facility	Sy. No	5.1962 Hectares 328/6, 329/9, 10, 327/1, 325/1, 2, 305/10 & 11
	Village	Anikkadu
	Taluk	Mallappally
	District	Pathanamthitta

This registration will be in force for the financial year 2012-13
Conditions for registration:

The registration shall be displayed in a prominent place in a part of the premises open to the public.
The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.
The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this **9th day of March, 2012**
(Seal of the competent authority)

Sd/-
C BALARAMAN
DIRECTOR OF MINING AND GEOLOGY



To **Shri Naveen Mathew Philip, Thekkenadumplackal, Mallappally, West PO, Pathanamthitta**

Copy to:
The Geologist, Dist. Office: Pathanamthitta
Stock File, File
Chalan No. Sq.48 dt 7..3..2012 remitted at Sub Treasury, Mallappally
Rs., 2,00,000/- (Rupees two lakh Only)
QL considered for registration

1. Pro.Order No.429/2005-06/8952/M3/2005 dt. 14..11.2005
2. Pro.OPrder No.828/07-08/1053/M3/2008 dt. 17..2..2008.
(Transfer Order No.325/2009-10/7023/M3/2009 dt. 24..9..2009)

(By Order)

This is the true copy of the document
marked as ~~EXHIBIT P~~ referred
ANNEXURE R8(0)(4)
in the above case
SENIOR SUPERINTENDENT
ADVOCATE

vsk/12..3

Form 9
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See Rule 48 R)

No.96/2013-14/RMCU/PTA/2962/M3/2013

Dated : 27/03/2013

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to Shri.Naveen Mathew Philip, Thekkenedumplakkal, Mollappally west.P.O, Pathanamthitta. is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

<u>Jaw size</u>		<u>No. of jaws</u>	
Cone crusher		1 No. (one only)	
VSI		1 (One only)	
Location of the registered crusher unit & the facility	<u>Extent</u>	: 5.1962 hectare	
	<u>Sy. No</u>	: 328/6, 329/9,10,327/1,325/1,2,305/10 and 11	
	<u>Village</u>	: Anikkadu	
	<u>Taluk</u>	: Mollappally	
	<u>District</u>	: Pathanamthitta	

This registration will be in force for the financial year 2013-2014.

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this the 27th day of March 2013

Seal of the competent authority



Sd/-

C.BALARAMAN

DIRECTOR OF MINING & GEOLOGY

Shri.Naveen Mathew Philip,
Thekkenedumplakkal, Mollappally west.P.O, Pathanamthitta

Copy to :

The Senior Geologist, District Office, Pathanamthitta
Stock File, File

Chalan No. 19 dated. 22/3/2013 remitted at Sub Treasury, Mollappally
for Rs.4,00,000/- (Rupees Two lakhs only).

Quarrying Lease considered for Registration:

- 1) Pro. order No.429/2005-06/8952/M3/2005 dtd. 14/11/2005
 - 2) Pro. order No.828/07-08/1053/M3/2008 dtd. 17/2/2008
- (Transfer order No. 325/2009-10/7023/M3/2009 dt. 24/9/2009)

(By Order)

(Signature)

Senior Superintendent

This is the true copy of the document
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ANNEXURE R8 (o) (m)
in the above case

(Signature)
ADVOCATE

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Annexure R8(CO)(h)

Form S
REGISTRATION AS REGISTERED METAL CRUSHER UNIT
(See Rule 48 R)

No. 18/2014-15/RMCU/PTA/4362/M3/2014

Dated : 31/03/2014

A registration to register as registered metal crusher unit for making various sizes of aggregates from granite building stones under the Kerala Minor Mineral Concession Rules, 1967 to Sri. Naveen Mathew Philip, Thekkenedumplakkal, Mallappally West P.O., Pathanamthitta is hereby registered to operate the crushing units and sell the aggregates made from granite building stones thereof.

<u>Jaw size</u>	<u>No. of jaws</u>
Cone Crusher VSI	1 No (One only) 1 No (One only)
Location of the registered crusher unit & the facility	Extent : 5.1962 hectare Sy. No : 328/6, 329/9,10, 327/1, 325/1,2, 305/10 & 11 Village : Anikkadu Taluk : Mallappally District : Pathanamthitta

This registration will be in force for the financial year **2014-2015**

Conditions for registration

The registration shall be displayed in a prominent place in a part of the premises open to the public.

The registered crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor Mineral Concession Rules, 1967 and all orders issued by the competent authority in this regard.

The registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this- **31st day of March 2014**
(Seal of the competent authority)

Sd/-

A.PRABHAKUMAR
DIRECTOR OF MINING & GEOLOGY

To .

Sri. Naveen Mathew Philip,
Thekkenedumplakkal,
Mallappally West P.O.,
Pathanamthitta

Copy to:

The Senior Geologist, District Office: Pathanamthitta
Stock File, File

Chalan No. 250 dated. **28/03/2014** remitted at **Sub Treasury , Malappally**
for Rs. **4,00, 000/-** (Rupees Four Lakhs only)

Quarrying Lease considered for Registration

- 1) Pro. Order No. 429/2005-06/8952/M3/2005 dtd. 14/11/2005
- 2) Pro. Order No. 828/2007-08/1053/M3/2008 dtd. 17/02/2008
(Transfer order No. 325/2009-10/7023/M3/2009 dtd. 24/09/2009)

(By Order)

(*Subalakshmi*)
31-3-2014
Senior Superintendent

vk.31.3.14

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ANNEXURE R8(CO)(h)
in the above case

[Signature]
ADVOCATE

114.

Annexural R8(2)(0)

FORM L
(See rule 91)

REGISTRATION CERTIFICATE ISSUED TO A REGISTERED METAL CRUSHER UNIT

Registration No. 86/2015-16/RMCU/PTA/3308/M3/2015

Dated : 30-03-2015

The Metal Crusher Unit situated in Survey No. 328/6, 329/9, 10, 327/1, 325/1, 2, 305/10, 305/11 of Anicadu Village of Mallappally Taluk of Pathanamthitta District and owned by Naveen Mathew Philip, Thekkenedumplakkal, Mallappally West . P.O, Pathanamthitta has been registered in the Department of Mining and Geology under Rule 91 the Kerala Minor Mineral Concession Rules, 2015 for the production and sale of aggregates of granite (building stones) by operating the machines noted below. The owner of the registered metal crusher unit has been granted quarrying lease/leases in Sy. No. 326/2, 4, 5, 328/6 pt, 329/9, 329/10, 327/1, 325/1, 2, 305/10, 305/11 of Anicadu Village of Mallappally Taluk for the extraction of granite (building stones) to be used in the crusher unit.

Jaw size used in the crusher unit

No. of jaws

Cone Crusher

1 No.(One)

The particulars of the other machines, if any, used for crushing granite (building stones)

Primary – 36"x 24" – 1 No
VSI No.

Particulars of quarrying leases based on which registration is granted

- (1) Pro.No.429/05-06/8952/
M3/05 dated 14-11-2005
(Transfer Order No. 325/09-
10/7023/M3/09 dated 24/9/09)
- (2) Pro.No. 828/07-08/1053/M3/
08 dt 17/2/08 Transfer Order
No. 325/09-10/7023/M3/09
dated 24/9/09

This registration will be in force for the financial year 2015-16.

The registration already granted and which expired on 31st March 2015 is renewed up to 31st March 2016.

Conditions for Registration

The registration certificate shall be displayed in a prominent place in a part of the premises open to the public.



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Annex R8(9)(0)(2)

The owner of the registered metal crusher unit shall comply with the provisions of the Mines and Minerals (Development and Regulation) Act, 1957 and the Kerala Minor mineral Concession Rules, 2015 and all other orders issued by the competent authority in this regard from time to time.

The owner of the registered metal crusher unit shall display in a prominent place in a part of the premises the true list of granite aggregates offered for sale by them.

Dated this 30th day of March 2015.

Sd/-
D.P. Sreekumar,
Director of Mining & Geology

Seal of the competent authority.

To

**Naveen Mathew Philip,
Thekkenedumplakkal,
Mallappally West . P.O,
Pathanamthitta.**

Copy to: The Senior Geologist/Geologist, District Office, **Pathanamthitta** .
Stock file/File copy

Chalan No. 4 dated 28-03-2015 for 4,00,000/- remitted at Sub Treasury,
Mallappally, Pathanamthitta.



By Order

[Handwritten signature]
30/03/2015

Senior Superintendent

[Handwritten signature]

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Annexure R8(0)(0)(3)

1st Quarter 2015-16

The lessee has to remit Rs. 16,00,000/- (Rupees Sixteen Lakhs Only) being the consolidated royalty for one year. He has opted for payment in 4 installments. He has remitted Rs. 4,00,000/- being the first Installment. The next installment falls due on 30-06-2015. He is eligible for movement permit for the period from 01-04-2015 to 30-06-2015 (strike off whichever is not applicable)

Note: This certificate shall be issued separately on payment of each installment opted.



[Handwritten signature]
30/03/2015

[Handwritten initials]
Director of Mining & Geology

CS3224

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in the above case

[Handwritten signature]
ADVOCATE

മൈനീംഗ് & ജിയോളജി വകുപ്പ്
ജില്ലാ കാര്യാലയം, പത്തനംതിട്ട
മിനി സിവിൽ സ്റ്റേഷൻ, ആനമുള പി.ഒ.
ഫോൺ: 0468-2317119
ഇമെയിൽ: geo.pat.dmg@kerala.gov.in

തീയതി: 29.06.2015

നം: 642/ഡിപിറ്റിഎ/15.

സീനിയർ ജിയോളജിസ്റ്റ്
പത്തനംതിട്ട.

ശ്രീ. നവീൻ മാത്യു ഫിലിപ്പ്
തെക്കൈനെടുംപ്ലാക്കൽ
മല്ലപ്പള്ളി

സർ,

വിഷയം: രജിസ്റ്റേർഡ് ചെറുൽ ക്രഷർ യൂണിറ്റ് - രജിസ്റ്റേഷൻ - സംബന്ധിച്ച്

- സൂചന: (1) 30.3.2015ലെ 86/2015-16/RMCU/PTA/3308/M3/15 നമ്പർ രജിസ്റ്റേഷൻ
- (2) മൈനീംഗ് & ജിയോളജി ഡയറക്ടറുടെ 18.6.2015 ലെ 896/എം3/15 നമ്പർ കത്ത്.

മേൽ സൂചനകൾ ശ്രദ്ധിക്കുക. മല്ലപ്പള്ളി താലൂക്കിൽ ആനിക്കാട് വില്ലേജിൽ സ.നം. 328/6, 329/9, 10, 327/1, 325/1,2, 305/10-11 ൽ പ്പെട്ട 5.1962 ഹെക്ടർ സ്ഥലത്ത് അനുവദിച്ചിരുന്ന ക്വാറിയിൽ ലീസ് ഉൾപ്പെടുത്തി കോമ്പൗണ്ട് ചെയ്താണ് സൂചന (1) പ്രകാരമുള്ള രജിസ്റ്റേഷൻ താലൂക്ക് അനുവദിച്ചിരുന്നത്. എന്നാൽ സൂചന (2) പ്രകാരം 5 ഹെക്ടറിൽ മുകളിലുള്ള ലീസുകൾക്ക് പരിസ്ഥിതി ക്ലിയറൻസ് ഇല്ലാതെ അനുമതി പുതുക്കി നൽകുകയോ, കോമ്പൗണ്ടിംഗിനു വേണ്ടി രണ്ടാം ഗഡു റോയൽറ്റി ഈടാക്കുകയോ വേണ്ടാതെ നിർദ്ദേശിച്ചിട്ടുണ്ട്. ആയതിനാൽ സൂചന (1) പ്രകാരം കോമ്പൗണ്ട് ചെയ്ത ലീസുകളിൽ മേൽ സർവ്വേ നമ്പരിൽപ്പെട്ട ലീസിൽ തുടർ ചെന്ന പ്രവർത്തനങ്ങൾ നടത്തുവാൻ പാടില്ലാതെന്നും, ടി ലീസ് വേലികെട്ടി വേർതിരിച്ച് പ്രവേശനം തടയണമെന്നും ഇതിനാൽ നിർദ്ദേശിക്കുന്നു.



വിശ്വസ്തതയോടെ,

സീനിയർ ജിയോളജിസ്റ്റ്

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ADVOCATE

114

Annexure R8(p)(a)

True English translation Annexure R8(p)(a)

Mining and Geology Department,
District office, Pathanamthitta
Mini Civil Station, Aranmula P.O.,
Phone : 0468-2317119
Email : geo.pat.dmg@kerala.gov.in

Dated : 29.06.2015

No. 642/DOPTA/E/15.

Senior Geologist
Pathanamthitta.

Sri Naveen Mathew Philip
Thekkenedumplackal
Mallappally
Sir,

Sub: registered metal crusher unit – registration – regarding

- Ref: 1) Registration No. 86/2015-16/RMCU/PTA/3308/M3/17 dated 30.3.2015
2) Letter of Director of Mining and Geology No. 896/M3/15 dated 18.6.2015

See the reference cited. The registration cited 1st above was issued to you by compounding including quarrying lease in 5.1962 hectares of property comprised in Sy NO. 328/6, 329/9,10, 327/1,325/1,2, 305/10-11. However by reference cited 2 above it was directed that without environmental clearance no lease above 5 hectares shall be renewed or 2nd instalment of compounding royalty shall be received. Hence you are directed not to continue mining in compounded lease referred 1st above. The entry in said lease shall be prevented by erecting fence.

Yours faithfully,

Sd/-

Senior Geologist

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ADVOCATE